DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-I SECTION)

MINUTES OF MEETING NO. 07/80 OF THE NORMS COMMITTEE-I DATED 22.10.2020 HELD ON 23.10.2020

Meeting No. 07/80 of the Norms Committee (NC-I) for the licensing year 2020-2021 (originally scheduled for 22.10.2020) held on 23.10.2020 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri K.S. Sodhi, Asst. Director	MSME
2.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
3.	Shri Shaish Kumar, (Tech-1)	Consultant
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar,	Consultant
In Attendance		
1.	Dr. D. C. Dabhole, Dy. DGFT	DGFT
2.	Shri Pranav Upadhyay, Assistant Director ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting 05/80 (originally scheduled for 10.09.2020) held on 17.09.2020 were circulated on 09.10.2020, to all the members of the Committee and the comments (if any), there upon received, were incorporated in the Minutes and therefore the said minutes were uploaded on dgft.gov.in on 16.10.2020. The said minutes are unanimously approved.

1	**Case No.:366/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00708/AM19/	RLA File :07/24/040/00106/AM16/	Lic.No/Date:0710108605 13.08.2015	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that the firm sent a copy of application instead of reply of deficiency letter. Therefore, the Committee decided to **remind the firm** for furnishing the following information as advised by **MSME:**

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

2	**Case No.:30/1/80-ALC2/2019**	Party Name: FOWLER WESTRUP (INDIA) PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00778/AM19/	RLA File :07/24/040/00109/AM16/	Lic.No/Date:0710108606 13.08.2015	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that the firm sent a copy of application instead of reply of deficiency letter. Therefore, the Committee decided to **remind the firm** for furnishing the following information as advised by **MSME:**

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

3	**Case No.:363/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00705/AM19/	RLA File :07/24/040/00184/AM16/	Lic.No/Date:0710108812 05.10.2015	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 06.10.2020. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

4	**Case No.:364/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00706/AM19/	RLA File :07/24/040/00185/AM16/	Lic.No/Date:0710108813 05.10.2015	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 06.10.2020. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

5	**Case No.:27/5/80-ALC2/2020**	Party Name: SCIGENICS (INDIA) PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00577/AM21/	RLA File :04/21/040/00165/AM17/	Lic.No/Date:0410162152 01.08.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 15.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

6	**Case No.:215/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT.LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00557/AM19/	RLA File :07/24/040/00201/AM17/	Lic.No/Date:0710110568 25.10.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the firm sent a copy of application instead of reply of deficiency letter. Therefore, the Committee decided to **remind the firm** for furnishing the following information as advised by **MSME:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

7	**Case No.:222/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00564/AM19/	RLA File :07/24/040/00204/AM17/	Lic.No/Date:0710110569 25.10.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the firm sent a copy of application instead of reply of deficiency letter. Therefore, the Committee decided to **remind the firm** for furnishing the following information as advised by **MSME:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

8	**Case No.:380/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00722/AM19/	RLA File :07/24/040/00302/AM17/	Lic.No/Date:0710110914 05.01.2017	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the firm sent a copy of application instead of reply of deficiency letter. Therefore, the Committee decided to **remind the firm** for furnishing the following information as advised by **MSME:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

9	**Case No.:126/15/80-ALC2/2018**	Party Name: SHAKTI PUMPS (INDIA) LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00468/AM19/	RLA File :56/24/040/00036/AM18/	Lic.No/Date:5610005299 08.01.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 06.08.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

10	**Case No.:10/1/80-ALC2/2019**	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 22.07.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

11	**Case No.:397/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00739/AM19/	RLA File :07/24/040/00357/AM18/	Lic.No/Date:0710113276 14.05.2018	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 06.10.2020. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

12	**Case No.:28/5/80-ALC2/2020**	Party Name: PENGUIN PETROLEUM SERVICES PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00578/AM21/	RLA File :03/92/040/00044/AM19/	Lic.No/Date:0310821057 17.05.2018	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 15.09.2020 for examination of the case. **DPIIT** informed vide U.O. No. P-47011/124/2020-TSW dated 24.09.2020 that the case does not pertain to it. However, the case was discussed in the meeting and the Committee decided to **refer the case to Consultant (Tech-3)** for examination & comments. Case is deferred.			

13	**Case No.:31/5/80-ALC2/2020**	Party Name: THE TATA POWER COMPANY LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00581/AM21/	RLA File :07/24/040/00049/AM19/	Lic.No/Date:0710113372 31.05.2018	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** on 15.09.2020 for examination of the case. However, in the meeting, the representative of **MeitY** requested to send again a copy of application to examine the case. Therefore, the Committee decided to **send again** a copy of application to **MeitY**. Case is deferred.			

14	**Case No.:133/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00475/AM19/	RLA File :09/24/040/00058/AM19/	Lic.No/Date:0910066357 20.06.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

15	**Case No.:165/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00507/AM19/	RLA File :09/24/040/00139/AM19/	Lic.No/Date:0910066427 06.07.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

16	**Case No.:166/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 27.08.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

17	**Case No.:179/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00521/AM19/	RLA File :07/24/040/00102/AM19/	Lic.No/Date:0710113710 13.08.2018	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 06.10.2020. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

18	**Case No.:23/11/80-ALC2/2018**	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
81122100	High Carbon Chromium Metal Powder Tech Characteristic: 80-100 **Mesh**	3000 Kgs	81122100	High Carbon Chromium Metal Powder Tech Characteristic : **40 Mesh**	3030 Kgs inclusive of 1% wastage

Note:

1. **The description of import item may be amended as "High Carbon Chromium Metal Powder Tech Characteristic: 40 Mesh".**
2. **The firm should import relevant item only.**

RA concerned may take further necessary action as per the decision of NC.

19	**Case No.:28/11/80-ALC2/2018**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 06.10.2020. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

20	**Case No.:9/1/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 19.06.2020 followed by a reminder on 07.09.2020. However, no comments have been received yet. Therefore, the Committee decided to **remind again DHI** for expediting the comments. Case is deferred.			

21	**Case No.:30/5/80-ALC2/2020**	Party Name: PENGUIN PETROLEUM SERVICES PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00580/AM21/	RLA File :03/92/040/00172/AM19/	Lic.No/Date:0310823657 10.09.2018	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 15.09.2020 for examination of the case. **DPIIT** informed vide U.O. No. P-47011/124/2020-TSW dated 24.09.2020 that the case does not pertain to it. However, the case was discussed in the meeting and the Committee decided to **refer the case to Consultant (Tech-3)** for examination & comments. Case is deferred.			

22	**Case No.:82/11/80-ALC2/2018**	Party Name: ANSTECH	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** for examination of the case on 16.10.2020. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. Case is deferred.			

23	**Case No.:253/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 21.08.2020 for examination of the case. It was also noted that information regarding clubbing of AAs (AA No. 0910066870 and 0910065863) is still awaited from **RA, Hyderabad** and also in this regard a reminder has been sent to **RA, Hyderabad**. Hence, the Committee decided to wait for requisite information from **RA, Hyderabad.** Case is deferred.			

24	**Case No.:270/15/80-ALC2/2018**	Party Name: VEM TECHNOLOGIES PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00612/AM19/	RLA File :09/24/040/00428/AM19/	Lic.No/Date:0910066924 29.11.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 27.08.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

25	**Case No.:267/15/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status:Deferred**
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	Pending with Firm

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/26/2019-TSW dated 20.10.2020**:**

1. Net weight of indigenous items in the export product.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. For net weight of components to be manufactured from import items at Sl. No. 1, 2 & 3 details of components with net weights thereof may be indicated.
5. Quantities of import items at Sl. No. 4 & 6 to 10 in Nos. also in addition to their weights.
6. Quantity of import item at Sl. No. 5 in meters also in addition to its weight.
7. Detailed calculations for the quantity of import item at Sl. No. 5 supported by length and number of pipes/tubes in the export product.

Case is deferred.

26	**Case No.:42/1/80-ALC2/2019**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 27.08.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days.

Case is deferred.

27	**Case No.:5/2/80-ALC2/2019**	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.

Case is deferred.

28	**Case No.:4/3/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 30.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

29	**Case No.:8/3/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 03.09.2020. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

30	**Case No.:26/5/80-ALC2/2020**	Party Name: WHEELS INDIA LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00576/AM21/	RLA File :04/24/040/00278/AM19/	Lic.No/Date:0410165481 23.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-3)**: 1. Complete set of application. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Copy of Advance Authorization. Case is deferred.			

31	**Case No.:1/5/80-ALC2/2019**	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 06.03.2020 followed by reminders on 22.07.2020 & 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

32	**Case No.:13/5/80-ALC2/2019**	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic.No/Date:3410045150 17.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

33	**Case No.:1/7/80-ALC2/2019**	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00098/AM20/	RLA File :03/94/040/00246/AM20/	Lic.No/Date:0310829905 25.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 06.03.2020 followed by reminders on 23.07.2020 & 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

34	**Case No.:2/7/80-ALC2/2019**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date:3310030557 25.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 06.03.2020 followed by reminders on 23.07.2020 & 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

35	**Case No.:4/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic.No/Date:0910067697 26.06.2019	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **DHI:**

1. Specific item of export.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Calculation of requirement of raw material supported by dimensional engineering drawing with relevant dimensions highlighted. (Export product wise)

Case is deferred.

36	**Case No.:10/7/80-ALC2/2019**	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00107/AM20/	RLA File :31/83/040/00048/AM20/	Lic.No/Date:3110067458 28.06.2019	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	84833000	Bearing Housing assembly LIGHT - (1,80,000 Nos)	1313280 Kgs	1	72104900	Hot Dipped Galvanised Steel Coils - 1.8 mm	686501 Kgs inclusive of 42% wastage (49.88% wastage for rail and 19.7% wastage for saddle) after affecting 1/3rd recovery from scrap
				2	73181500	U-BOLT M10 x 1.5P	As per GN-4
2	84833000	Bearing Housing assembly Heavy- (80,000 Nos)	692560 Kgs	3	73181600	NUTS M10 x 1.5 x 11	As per GN-4

Note:

1. **Per unit weight of export item at Sl. No. 1 is 7.3 kg including Rail - 2 numbers per assembly (0.71 kg /unit) , saddle - 2 numbers per assembly (0.22 kg / unit), U bolt - 2 Nos per assembly (0.3 kg/unit) and hex nut M10 - 4 Nos per assembly (0.01 kg/unit) along with other parts made from indigenous raw material.**
2. **Per unit weight of export item at Sl. No. 2 is 8.7 kg including Rail - 2 numbers per assembly (0.71 kg /unit), saddle - 2 numbers per assembly (0.22 kg / unit), U bolt - 2 Nos per assembly (0.3 kg/unit) and hex nut M10 - 4 Nos per assembly (0.01 kg/unit) along with other components made from indigenous raw material.**
3. **The firm should import relevant items only.**

RA concerned may take further necessary action as per the decision of NC.

37	**Case No.:12/7/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date:3110067460 01.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 20.05.2020 followed by reminders on 23.07.2020 & 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

38	**Case No.:15/7/80-ALC2/2019**	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic.No/Date:6610000035 03.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 27.08.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

39	**Case No.:3/9/80-ALC2/2019**	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 27.08.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

40	**Case No.:45/11/80-ALC2/2004**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00171/AM20/	RLA File :03/95/040/00574/AM20/	Lic.No/Date:0310831568 16.09.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 19.06.2020 followed by a reminder on 07.09.2020. However, no comments have been received yet. Therefore, the Committee decided to **remind again DHI** for expediting the comments. Case is deferred.			

41	**Case No.:46/11/80-ALC2/2004**	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00172/AM20/	RLA File :03/95/040/00588/AM20/	Lic.No/Date:0310831569 16.09.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 27.08.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

42	**Case No.:1/13/80-ALC2/2019**	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00186/AM20/	RLA File :03/95/040/00654/AM20/	Lic.No/Date:0310832012 04.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the firm was informed for furnishing the complete reply of deficiency letter dated 05.08.2020on 15.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

43	**Case No.:2/13/80-ALC2/2019**	Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00187/AM20/	RLA File :05/23/040/00265/AM20/	Lic.No/Date:0510412040 07.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-3)**: 1. Copy of Advance Authorization. 2. Copy of export order. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Weight of each Export Product. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 7. Sheet layout diagram of the material indicating the wastage during blanking. Case is deferred.			

44	**Case No.:4/13/80-ALC2/2019**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00189/AM20/	RLA File :03/95/040/00681/AM20/	Lic.No/Date:0310832116 10.10.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 20.05.2020 followed by a reminder on 15.10.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

45	**Case No.:5/13/80-ALC2/2019**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00190/AM20/	RLA File :03/95/040/00655/AM20/	Lic.No/Date:0310832159 11.10.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 13.10.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

46	**Case No.:6/13/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00191/AM20/	RLA File :03/94/040/00505/AM20/	Lic.No/Date:0310832178 11.10.2019	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (SKB)**. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

47	**Case No.:7/13/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00192/AM20/	RLA File :05/23/040/00269/AM20/	Lic.No/Date:0510412096 11.10.2019	
	Decision: The Committee considered the case as per the agenda and noted that the firm reply has been received on 22.10.2020. Therefore, the Committee decided to **forward the firm's reply** to **DPIIT** for examination & comments. Case is deferred.			

48	**Case No.:8/13/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00193/AM20/	RLA File :09/24/040/00347/AM20/	Lic.No/Date:0910068080 14.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 27.08.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

49	**Case No.:1/17/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00233/AM20/	RLA File :05/24/040/00513/AM20/	Lic.No/Date:0510412724 29.11.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

50	**Case No.:5/17/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00237/AM20/	RLA File :09/24/040/00439/AM20/	Lic.No/Date:0910068244 02.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

51	**Case No.:11/17/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00243/AM20/	RLA File :09/24/040/00437/AM20/	Lic.No/Date:0910068247 04.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

52	**Case No.:12/17/80-ALC2/2019**	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00244/AM20/	RLA File :26/24/040/00012/AM20/	Lic.No/Date:2610012887 04.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 24.07.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

53	**Case No.:13/17/80-ALC2/2019**	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00245/AM20/	RLA File :09/24/040/00447/AM20/	Lic.No/Date:0910068268 06.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 27.07.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

54	**Case No.:6/18/85-ALC3/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/85/050/00132/AM20/	RLA File :31/83/040/00120/AM20/	Lic.No/Date:3110067623 10.12.2019	Pending with Tech-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** for examination of the case on 23.09.2020. However, **Consultant (Tech-3)** informed that the case is **under examination.** Hence, the Committee decided to wait for the comments. Case is deferred.			

55	**Case No.:4/19/80-ALC2/2019**	Party Name: CRYOGAS EQUIPMENT PVT LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00269/AM20/	RLA File :34/24/040/00287/AM20/	Lic.No/Date:3410045738 24.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 24.07.2020 followed by a reminder on 30.09.2020. However, the firm via email dated 19.10.2020, has requested for extension of time till the end of month October, 2020. Therefore, the Committee decided to wait for the firm's reply. Case is deferred.			

56	**Case No.:9/19/80-ALC2/2019**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00274/AM20/	RLA File :03/94/040/00785/AM20/	Lic.No/Date:0310833747 27.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that **DHI** in its comments sated that the firm's reply is incomplete. Therefore, the Committee decided to ask again from the firm to furnish following information as per comments of **DHI**: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.			

	5. Calculation should be based on the dimensional drawing of import & export item in English language. 6. To provide clarification for, why ITCHS Code of import & export is same. Case is deferred.

57	**Case No.:8/19/80-ALC2/2019**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00273/AM20/	RLA File :02/24/040/00148/AM20/	Lic.No/Date:0210209647 30.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to call the firm for **personal hearing** via video-conferencing along with following information, **on the advice of Consultant (SKB),** in the forthcoming NC meeting, since the justification submitted by applicant does not qualify for increasing the wastage. 1. What do they mean other wastage? 2. Sizes of small plates are being cut from the plate size 2020mmx 3000 mm size plate. 3. Number of cuts for small size plate from2020 mm x 3000 mm plate. 4. When they already discarded the edges in the beginning then why again wastage is required for making small size plates? Case is deferred.			

58	**Case No.:10/19/80-ALC2/2019**	Party Name: BANGALORE BIOTECH LABS PVT LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00275/AM20/	RLA File :07/24/040/00223/AM20/	Lic.No/Date:0710115950 30.12.2019	**DPIIT**
	Decision: The Committee considered the case as per the agenda and noted that the firm reply has been received on 22.10.2020. Therefore, the Committee decided to **forward the firm's reply** to **DPIIT** for examination & comments. Case is deferred.			

59	**Case No.:11/19/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00276/AM20/	RLA File :09/24/040/00489/AM20/	Lic.No/Date:0910068312 31.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

60	**Case No.:12/19/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00277/AM20/	RLA File :09/24/040/00490/AM20/	Lic.No/Date:0910068313 31.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been			

	received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.

61	**Case No.:13/19/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00278/AM20/	RLA File :31/83/040/00128/AM20/	Lic.No/Date:3110067645 31.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

62	**Case No.:14/19/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00279/AM20/	RLA File :05/23/040/00381/AM20/	Lic.No/Date:0510413163 01.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 27.08.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

63	**Case No.:15/19/80-ALC2/2019**	Party Name: SOGEFI ENGINE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Withdrawn**
	HQ File :01/80/050/00280/AM20/	RLA File :07/24/040/00097/AM20/	Lic.No/Date:0710115971 02.01.2020	
	Decision: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 05/80 dated 10.09.2020. Therefore, the Committee decided to **withdraw** the case from the agenda. Case is withdrawn.			

64	**Case No.:17/19/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00282/AM20/	RLA File :05/23/040/00378/AM20/	Lic.No/Date:0510413181 02.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 24.07.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

65	**Case No.:1/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00295/AM20/	RLA File :09/24/040/00522/AM20/	Lic.No/Date:0910068392 21.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

66	**Case No.:2/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00296/AM20/	RLA File :09/24/040/00523/AM20/	Lic.No/Date:0910068393 21.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

67	**Case No.:3/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00297/AM20/	RLA File :09/24/040/00524/AM20/	Lic.No/Date:0910068394 21.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

68	**Case No.:4/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00298/AM20/	RLA File :09/24/040/00528/AM20/	Lic.No/Date:0910068395 21.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

69	**Case No.:7/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00301/AM20/	RLA File :34/24/040/00329/AM20/	Lic.No/Date:3410045799 21.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on correct email address on 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

70	**Case No.:8/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00302/AM20/	RLA File :34/24/040/00330/AM20/	Lic.No/Date:3410045800 21.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on correct email address on 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

71	**Case No.:9/21/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00303/AM20/	RLA File :05/24/040/00398/AM20/	Lic.No/Date:0510413428 23.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47012/15/2020-TSW dated 29.09.2020**:** 1. Recovery from Aluminium/Aluminium Alloy scrap generated during the manufacturing process with sale price of Aluminium/Aluminium Alloy scrap supported by documentary evidence like copies of sale invoices. Case is deferred.			

72	**Case No.:10/21/80-ALC2/2019**	Party Name: THERMAL SYSTEMS (HYDERABAD) P. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00304/AM20/	RLA File :09/24/040/00506/AM20/	Lic.No/Date:0910068410 24.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 27.08.2020 followed by a reminder on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to **send again a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

73	**Case No.:12/21/80-ALC2/2019**	Party Name: KAY BOUVET ENGINEERING LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00306/AM20/	RLA File :31/83/040/00139/AM20/	Lic.No/Date:3110067666 27.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 09.03.2020 followed by reminders on 27.07.2020 & 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **send final reminder to the firm** for submitting the complete set of application. Case is deferred.			

74	**Case No.:17/21/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00311/AM20/	RLA File :05/23/040/00359/AM20/	Lic.No/Date:0510413478 29.01.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of **Consultant (Tech-1):** 1. Generic name of export product. 2. Catalogue of import item indicating type of polymer. 3. Percentage of wastage claimed if any. 4. Net content of import item in each of export. Case is deferred.			

75	**Case No.:18/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00312/AM20/	RLA File :34/24/040/00341/AM20/	Lic.No/Date:3410045830 30.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on correct email address on 15.10.2020. However, no information has been received yet. Hence, the Committee decided to **wait** for the complete set of application for examination of the case. Case is deferred.			

76	**Case No.:19/21/80-ALC2/2019**	Party Name: BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00313/AM20/	RLA File :05/23/040/00415/AM20/	Lic.No/Date:0510413481 30.01.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **MSME:** 1. To provide clarification for why the export item at Sl. No. 1 consists of three part numbers. Import item at Sl. No. 1 required for each part number is0.72 kg, 3.6 kg and 1 kg respectively i.e. 5.32 kg or 11.72 lbs per export product. Therefore the import required for 1000 numbers ofexports is 11720 lbs while the AA has been applied for 6612 lbs. 2. Similarly for export item at Sl. No. 2, the import material required is 430 kgs or 948 lbs while licence has been applied for 6612 lbs. To provide clarification for the same. Case is deferred.			

77	**Case No.:20/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00314/AM20/	RLA File :34/24/040/00344/AM20/	Lic.No/Date:3410045838 30.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on correct email address on 15.10.2020. However, no information has been received yet. Hence, the Committee decided to **wait** for the complete set of application for examination of the case. Case is deferred.			

78	**Case No.:21/21/80-ALC2/2019**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00315/AM20/	RLA File :11/24/040/00011/AM20/	Lic.No/Date:1110028681 31.01.2020	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/390/2018-TSW dated 18.09.2020**:** 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

79	**Case No.:22/21/80-ALC2/2019**	Party Name: JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00316/AM20/	RLA File :03/94/040/00435/AM20/	Lic.No/Date:0310834593 03.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 09.03.2020 followed by reminders on 04.08.2020 & 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **send final reminder to the firm** for submitting the complete set of application. Case is deferred.			

80	**Case No.:23/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00317/AM20/	RLA File :09/24/040/00557/AM20/	Lic.No/Date:0910068441 03.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

81	**Case No.:24/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00318/AM20/	RLA File :09/24/040/00559/AM20/	Lic.No/Date:0910068442 03.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

82	**Case No.:25/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00319/AM20/	RLA File :09/24/040/00552/AM20/	Lic.No/Date:0910068443 03.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

83	**Case No.:26/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00320/AM20/	RLA File :09/24/040/00554/AM20/	Lic.No/Date:0910068444 03.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

84	**Case No.:27/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00321/AM20/	RLA File :09/24/040/00553/AM20/	Lic.No/Date:0910068445 03.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

85	**Case No.:31/21/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00325/AM20/	RLA File :03/95/040/01062/AM20/	Lic.No/Date:0310834668 06.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 09.03.2020 followed by reminders on 20.07.2020 & 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **send final reminder to the firm** for submitting the complete set of application. Case is deferred.			

86	**Case No.:15/22/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00341/AM20/	RLA File :31/83/040/00145/AM20/	Lic.No/Date:3110067680 11.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 09.03.2020 followed by reminders on 20.07.2020 & 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **send final reminder to the firm** for submitting the complete set of application. Case is deferred.			

87	**Case No.:4/23/80-ALC2/2019**	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00349/AM20/	RLA File :03/95/040/01089/AM20/	Lic.No/Date:0310834951 20.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the firm was informed for furnishing the complete reply of deficiency letter dated 05.08.2020on 15.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

88	**Case No.:3/23/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00348/AM20/	RLA File :05/23/040/00424/AM20/	Lic.No/Date:0510413679 21.02.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of **Consultant (Tech-1):** 1. Generic name of export product. 2. Catalogue of import item indicating type of polymer. 3. Percentage of wastage claimed if any. 4. Net content of import item in each of export. Case is deferred.			

89	**Case No.:6/23/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00351/AM20/	RLA File :03/95/040/01074/AM20/	Lic.No/Date:0310835043 25.02.2020	DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 06.10.2020 for examination of the case. However, **DHI** pointed out that application was incomplete and therefore requested to send again the complete set of application to examine the case. Therefore, the Committee decided to **send again a copy of application** to **DHI** for examination of the case. Case is deferred.			

90	**Case No.:7/23/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00352/AM20/	RLA File :34/24/040/00375/AM20/	Lic.No/Date:3410045913 28.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on correct email address on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

91	**Case No.:8/23/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00353/AM20/	RLA File :09/24/040/00595/AM20/	Lic.No/Date:0910068531 02.03.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

92	**Case No.:9/23/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00354/AM20/	RLA File :09/24/040/00594/AM20/	Lic.No/Date:0910068532 02.03.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

93	**Case No.:12/23/80-ALC2/2019**	Party Name: ACEINOTEC MANUFACTURING PVT LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00357/AM20/	RLA File :07/24/040/00294/AM20/	Lic.No/Date:0710116194 02.03.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that second deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

94	**Case No.:1/1/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00377/AM20/	RLA File :34/24/040/00395/AM20/	Lic.No/Date:3410045959 18.03.2020	Pending with firm

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT:**

1. Weight of each Export Product.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

95	**Case No.:2/1/80-ALC2/2020**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00378/AM20/	RLA File :05/23/040/00470/AM20/	Lic.No/Date:0510413923 19.03.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	E2SC Check Arm Front / Moulded Arm Front MV Parts / Plastic Moulded Components	104500 Number	1	73261910	E2SC Front Inserts Sheet Metal Comp - S2800030	**As per GN-4**
2	87089900	E2SC Check Arm Rear / Moulded Arm Rear MV Parts / Plastic Moulded Components	72200 Number	2	73261910	E2SC Rear Inserts Sheet Metal Compo - S2800230	**As per GN-4**
3	87089900	O1SL Check Arm Front / Moulded Arm Front MV Parts / Plastic Moulded Components	9690 Number	3	73261910	01SL Front Inserts Sheet Metal Comp - S2102030	**As per GN-4**
4	87089900	O1SL Check Arm Rear / Moulded Arm Rear MV Parts / Plastic Moulded Components	9690 Number	4	73261910	O1SL Rear Inserts Sheet Metal Comp - S2102330	**As per GN-4**

RA concerned may take further necessary action as per the decision of NC.

96	**Case No.:5/1/80-ALC2/2020**	Party Name: WHEELS INDIA LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00381/AM21/	RLA File :04/24/040/00205/AM20/	Lic.No/Date:0410166653 02.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-3)** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
87087000	Forged And Machined Aluminium Wheel (Weight = 26.5Kg/each)	66000 Number	76012020	Aluminium Billets (6061/69242)	2711 MT with 55% wastage after 50% recovery

RA concerned may take further necessary action as per the decision of NC.

97	**Case No.:6/1/80-ALC2/2020**	Party Name: NEO STRUCTO CONSTRUCTION PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00382/AM21/	RLA File :52/24/040/00083/AM20/	Lic.No/Date:5210043372 04.04.2020	Pending with Firm

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/122/2020-TSW dated 18.09.2020**:**

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

98	**Case No.:7/1/80-ALC2/2020**	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00383/AM21/	RLA File :07/24/040/00002/AM21/	Lic.No/Date:0710116329 07.04.2020	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 24.07.2020 followed by a reminder on 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application.

Case is deferred.

99	**Case No.:8/1/80-ALC2/2020**	Party Name: AUTO TECH INDUSTRIES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00384/AM21/	RLA File :04/24/040/00002/AM21/	Lic.No/Date:0410166662 08.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 24.07.2020 followed by a reminder on 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

100	**Case No.:9/1/80-ALC2/2020**	Party Name: NIPHA EXPORTS PRIVATE LIM ITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00385/AM21/	RLA File :02/24/040/00199/AM20/	Lic.No/Date:0210209839 09.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 24.07.2020 followed by a reminder on 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

101	**Case No.:10/1/80-ALC2/2020**	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00386/AM21/	RLA File :04/24/040/00001/AM21/	Lic.No/Date:0410166666 13.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):** 2. Net weight of export product. 3. Exact description, generic name of import item along with catalogue. 4. Exact nature of import items namely raw material, component, and consumable. 5. Percentage wastage claimed on net content basis for each of raw material and justification for the same. 6. List of consumables along with value. 7. Details of indigenous input with their quantity. 8. Percentage of non volatile matter in various paints, hardener, resin and adhesive. 9. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 10. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

102	**Case No.:13/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00389/AM21/	RLA File :09/24/040/00647/AM20/	Lic.No/Date:0910068616 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

103	**Case No.:14/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00390/AM21/	RLA File :09/24/040/00648/AM20/	Lic.No/Date:0910068617 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

104	**Case No.:15/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00391/AM21/	RLA File :09/24/040/00649/AM20/	Lic.No/Date:0910068618 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

105	**Case No.:16/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00392/AM21/	RLA File :09/24/040/00650/AM20/	Lic.No/Date:0910068619 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

106	**Case No.:17/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00393/AM21/	RLA File :09/24/040/00651/AM20/	Lic.No/Date:0910068620 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

107	**Case No.:18/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00394/AM21/	RLA File :09/24/040/00652/AM20/	Lic.No/Date:0910068621 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

108	**Case No.:19/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00395/AM21/	RLA File :09/24/040/00653/AM20/	Lic.No/Date:0910068622 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

109	**Case No.:20/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00396/AM21/	RLA File :09/24/040/00654/AM20/	Lic.No/Date:0910068623 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

110	**Case No.:21/1/80-ALC2/2020**	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00397/AM21/	RLA File :04/24/040/00003/AM21/	Lic.No/Date:0410166684 22.04.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):**

1. Net weight of export product.
2. Exact description, generic name of import item along with catalogue.
3. Exact nature of import items namely raw material, component, and consumable.
4. Percentage wastage claimed on net content basis for each of raw material and justification for the same.
5. List of consumables along with value.
6. Details of indigenous input with their quantity.
7. Percentage of non volatile matter in various paints, hardner, resin and adhesive.
8. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
9. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

111	**Case No.:22/1/80-ALC2/2020**	Party Name: ACEINOTEC MANUFACTURING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00398/AM21/	RLA File :07/24/040/00016/AM21/	Lic.No/Date:0710116365 23.04.2020	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.

Case is deferred.

112	**Case No.:23/1/80-ALC2/2020**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00399/AM21/	RLA File :03/94/040/01087/AM20/	Lic.No/Date:0310835847 25.04.2020	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.

Case is deferred.

113	**Case No.:24/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00400/AM21/	RLA File :34/24/040/00022/AM19/	Lic.No/Date:3410046010 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	39012000	HDPE	1.02 Kgs/Kg net content in the export product
2	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg net content in the export product
3	84249000	Dripnet Pc As Dripper 1.0l/H 0.26gph (Emmitters (Dripper))	Net + 1% wastage
4	32064990	Color Masterbatch	1.02 Kgs/Kg net content in the export product
5	39011010	LLDPE	1.02 Kgs/Kg net content in the export product
6	84249000	Dripnet Pc As Dripper 1.6l/H 0.42gph (Emmitters (Dripper))	Net + 1% wastage
7	84248200	Dripnet Pc As Dripper 2.0l/H 0.53gph (Emmitters (Dripper))	Net + 1% wastage

RA concerned may take further necessary action as per the decision of NC.

114	**Case No.:27/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00403/AM21/	RLA File :34/24/040/00245/AM19/	Lic.No/Date:3410046016 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment (Emitting Pipe System) Pe Pipe 16/2.5/1.2 mm 400m Ind Net Weight 51.46 Gms/Mtr	350000 Meter	1	39011010	LLDPE	1.02 Kgs/Kg net content in the export product
			2	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg net content in the export product
			3	39012000	HDPE	1.02 Kgs/Kg net content in the export product
			4	32064990	Color Masterbatch	1.02 Kgs/Kg net content in the export product

RA concerned may take further necessary action as per the decision of NC.

115	**Case No.:28/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00404/AM21/	RLA File :34/24/040/00267/AM18/	Lic.No/Date:3410046009 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment (Emmiting Pipe Systems) PeIrri. Pipe 16/2.5/1.1 - 1.3mm Cl-Ii 400m Net Weight 48.58 Gms/Meter	213200 Meter	1	39011090	LDPE	1.02 Kgs/Kg net content in the export product
			2	39011010	LLDPE	1.02 Kgs/Kg net content in the export product
			3	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg net content in the export product
			4	39012000	HDPE	1.02 Kgs/Kg net content in the export product
			5	39011010	HI (KAFRIT) **Masterbatch**	1.02 Kgs/Kg net content in the export product

Note: The word "Masterbatch" should be added in the description of import item at Sl. No. 5.

RA concerned may take further necessary action as per the decision of NC.

116	**Case No.:29/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00405/AM21/	RLA File :34/24/040/00313/AM16/	Lic.No/Date:3410046014 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248100	Micro Irrigation Equipment (Emmitting Pipe Systems) Dripnet PC AS 16009 1.00L/H 0.20 M 500M Net Weight 40.775 GMS/METER	30000 Meter	1	39012000	HDPE	1.02 Kgs/Kg net content in the export product
			2	39011010	LLDPE	1.02 Kgs/Kg net content in the export product
			3	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg net content in the export product
			4	32064990	Orange -Masterbatch 3xlldu40528a-Orange Strips F/Ext-Kafrit	1.02 Kgs/Kg net content in the export product
			5	84249000	Emmitters (Dripper) Dripnet PC AS DRIP 1.00L/H 0.26GPH	Net + 1% wastage

RA concerned may take further necessary action as per the decision of NC.

117	**Case No.:31/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00407/AM21/	RLA File :34/24/040/00368/AM18/	Lic.No/Date:3410046011 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	MICRO IRRIGATION EQUIPMENT (EMMITING PIPE SYSTEM) DRIPNET PC AS 16150 1.0L/H 0.50M 1200M NET WEIGHT 20.65 GMS/PER METER	1344000 Meter	1	39012000	HDPE	1.02 Kgs/Kg net content in the export product
			2	32064990	MASTERBATCH (PLASBLAK)	1.02 Kgs/Kg net content in the export product
			3	84249000	DRIPNET PC AS DRIPPER 1.0L/H 0.26GPH [EMMITTERS (DRIPPER)]	Net + 1% wastage
			4	32064990	COLOR MASTERBATCH	1.02 Kgs/Kg net content in the export product
			5	39011010	LLDPE	1.02 Kgs/Kg net content in the export product

RA concerned may take further necessary action as per the decision of NC.

118	**Case No.:32/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00408/AM21/	RLA File :34/24/040/00246/AM18/	Lic.No/Date:3410046017 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	MICRO IRRIGATION EQUIPMENT (EMMITING PIPE SYSTEMS) STREAMLINE+ 16060 2.20L/H 0.30M 1000M NET WEIGHT - 7.68 GMS/METER	3600000 Meter	1	39012000	HDPE	1.02 Kgs/Kg net content in the export product
			2	32064990	MASTER BATCH (PLASBLAK)	1.02 Kgs/Kg net content in the export product
			3	39011010	LLDPE	1.02 Kgs/Kg net content in the export product
			4	84249000	STREAMLINE DRIP 1.70L/H 0.4 GPH BLACK	Net + 1% wastage
			5	32064990	COLOUR MASTERBATCH	1.02 Kgs/Kg net content in the export product

RA concerned may take further necessary action as per the decision of NC.

119	**Case No.:34/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00410/AM21/	RLA File :34/24/040/00250/AM18/	Lic.No/Date:3410046019 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment (Emmiting Pipe Systems) Streamline+ 16080 2.20l/H 0.30m 1000m Net Weight 9.87 GMS/METER	2880000 Meter	1	39012000	HDPE	1.02 Kgs/Kg net content in the export product
			2	32064990	Master Batch (Plasblack)	1.02 Kgs/Kg net content in the export product
			3	39011010	LLDPE	1.02 Kgs/Kg net content in the export product
			4	84249000	Streamline Drip 1.70l/H 0.4 Gph Black	Net + 1% wastage
			5	32064990	ColourMasterbatch	1.02 Kgs/Kg net content in the export product

RA concerned may take further necessary action as per the decision of NC.

120	**Case No.:35/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00411/AM21/	RLA File :34/24/040/00289/AM18/	Lic.No/Date:3410046020 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment (Emmiting Pipe System) Strm+ 16080 2.20l/H 0.30m 1000m Net Weight 9.87 GMS/MTR	14400000 Number	1	39012000	HDPE	1.02 Kgs/Kg net content in the export product
			2	32064990	Master Batch (Plasblak)	1.02 Kgs/Kg net content in the export product
			3	39011010	LLDPE	1.02 Kgs/Kg net content in the export product
			4	84249000	Streamline Drip 1.70l/H 0.4 Gph Black	Net + 1% wastage
			5	32064990	ColourMasterbatch	1.02 Kgs/Kg net content in the export product

RA concerned may take further necessary action as per the decision of NC.

121	**Case No.:36/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00412/AM21/	RLA File :34/24/040/00251/AM18/	Lic.No/Date:3410046021 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment (Emmiting Pipe Systems) Dripnet Pc As 16150 1.00l/H 0.50m 1200m Net Weight 20.65gms/Meter	2016000 Meter	1	39012000	HDPE	1.02 Kgs/Kg net content in the export product
			2	32064990	MASTERBATCH (PLASBLACK)	1.02 Kgs/Kg net content in the export product
			3	84249000	Emmitters(Dripper) Dripnet Pc As Drip 1.0l/H 0.26gph	Net + 1% wastage
			4	32064990	Color Masterbatch	1.02 Kgs/Kg net content in the export product
			5	39011010	LLDPE	1.02 Kgs/Kg net content in the export product

RA concerned may take further necessary action as per the decision of NC.

122	**Case No.:37/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00413/AM21/	RLA File :34/24/040/00395/AM18/	Lic.No/Date:3410046022 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment (Emmiting Pipe System) Dripnet Pc As 16150 1.0l/H 0.50m 1200m Net Weight 20.65 Gms/ Per Mtr	672000 Meter	1	39012000	HDPE	1.02 Kgs/Kg net content in the export product
			2	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg net content in the export product
			3	84249000	Emmitters (Dripper) Dripnet Pc As Dripper 1.0l/H 0.26gph	Net + 1% wastage
			4	32064990	Color Masterbatch	1.02 Kgs/Kg net content in the export product
			5	39011010	LLDPE	1.02 Kgs/Kg net content in the export product

RA concerned may take further necessary action as per the decision of NC.

123	**Case No.:38/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00414/AM21/	RLA File :34/24/040/00310/AM18/	Lic.No/Date:3410046023 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84249000	Micro Irrigation Equipment (Emmiting Pipe System) Strm+ 16060 2.20l/H 0.30m 1000m Net Wt. 7.68 Gms/Per Mtr	14400000 Number	1	39012000	HDPE	1.02 Kgs/Kg net content in the export product
			2	32064990	Master Batch (Plasblak)	1.02 Kgs/Kg net content in the export product
			3	39011010	LLDPE	1.02 Kgs/Kg net content in the export product
			4	84249000	Streamline Drip 2.20l/H 0.58 Gph Black	Net + 1% wastage
			5	32064990	ColourMasterbatch	1.02 Kgs/Kg net content in the export product

RA concerned may take further necessary action as per the decision of NC.

124	**Case No.:40/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00416/AM21/	RLA File :34/24/040/00268/AM18/	Lic.No/Date:3410046025 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment (Emmiting Pipe System) PeIrri. Pipe 16/2.5/1.1 -1.3mm Cl-Ii 400m Net Weight 91.88 GMS/METER	150000 Meter	1	39011090	LDPE	1.02 Kgs/Kg net content in the export product
			2	39011010	LLDPE	1.02 Kgs/Kg net content in the export product
			3	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg net content in the export product

RA concerned may take further necessary action as per the decision of NC.

125	**Case No.:42/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00418/AM21/	RLA File :09/24/040/00639/AM20/	Lic.No/Date:0910068678 28.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

126	**Case No.:43/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00419/AM21/	RLA File :09/24/040/00640/AM20/	Lic.No/Date:0910068679 28.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

127	**Case No.:44/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00420/AM21/	RLA File :34/24/040/00192/AM18/	Lic.No/Date:3410046027 28.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84249000	MICRO IRRIGATION EQUIPMENT (EMMITING PIPE SYSTEMS) STREAMLINE+ 16080 2.20L/H 0.30M 1000M NET WEIGHT 9.873 GMS/METER	2880000 Meter	1	39012000	HDPE	1.02 Kgs/Kg net content in the export product
			2	32064990	MASTER BATCH (PLASBLAK)	1.02 Kgs/Kg net content in the export product
			3	39011010	LLDPE	1.02 Kgs/Kg net content in the export product
			4	84249000	STREAMLINE DRIP 1.70L/H 0.4 GPH BLACK	Net + 1% wastage
			5	32064990	COLOUR MASTERBATCH	1.02 Kgs/Kg net content in the export product

RA concerned may take further necessary action as per the decision of NC.

128	**Case No.:46/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00422/AM21/	RLA File :34/24/040/00325/AM18/	Lic.No/Date:3410046029 28.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment (Emmiting Pipe System) Pe Pipe 16/2.5/1.2mm 400m Ind Net Weight 51.46 GMS/MTR	250000 Meter	1	39011010	LLDPE	1.02 Kgs/Kg net content in the export product
			2	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg net content in the export product
			3	32064990	Color Masterbatch	1.02 Kgs/Kg net content in the export product
			4	39012000	HDPE	1.02 Kgs/Kg net content in the export product

RA concerned may take further necessary action as per the decision of NC.

129	**Case No.:47/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00423/AM21/	RLA File :34/24/040/00030/AM20/	Lic.No/Date:3410046030 28.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	MICRO IRRIGATION EQUIPMENTS/ SYSTEM, STREAMLINE + 12125 1.60L/H 0.20M 1400M NET WEIGHT 11.62 GMS/METTER	1498000 Meter	1	39012000	HDPE	1.02 Kgs/Kg net content in the export product
			2	32064990	MASTERBATCH (PLASBLAK)	1.02 Kgs/Kg net content in the export product
			3	39011010	LLDPE	1.02 Kgs/Kg net content in the export product
			4	84249000	STREAMLINE DRIP 1.70L/H 0.45 GPH BLACK	Net + 1% wastage
			5	32064990	COLOUR MASTERBATCH	1.02 Kgs/Kg net content in the export product

RA concerned may take further necessary action as per the decision of NC.

130	**Case No.:48/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 &22.10.2020	**Status: Approved**
	HQ File :01/80/050/00424/AM21/	RLA File :34/24/040/00029/AM20/	Lic.No/Date:3410046031 28.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment/ System Streamline+ 12125 1.05l/H 0.20m 1400m (Net Weight 11.62 GMS/MTR)	1999200 Meter	1	39012000	HDPE	1.02 Kgs/Kg net content in the export product
			2	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg net content in the export product
			3	39011010	LLDPE	1.02 Kgs/Kg net content in the export product
			4	84249000	Streamline Drip 1.00L/H 0.26 GPH BLACK	Net + 1% wastage
			5	32064990	ColourMasterbatch (Plasblak)	1.02 Kgs/Kg net content in the export product

RA concerned may take further necessary action as per the decision of NC.

131	**Case No.:49/1/80-ALC2/2020**	Party Name: HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMI	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00425/AM21/	RLA File :07/24/040/00001/AM21/	Lic.No/Date:0710116407 30.04.2020	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.
Case is deferred.

132	**Case No.:50/1/80-ALC2/2020**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:7/80-ALC2/2020 &22.10.2020	**Status: Approved**
	HQ File :01/80/050/00426/AM21/	RLA File :05/23/040/00005/AM21/	Lic.No/Date:0510414101 04.05.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	E2UL MOULDED ARM FRTMV PARTS _ PLASTIC MOULDED COMPONENTS	59850 Number	1	73261910	INSERT PLATING – FRT Sheet Metal Component_ E2UL _ S2048720	As per GN-4
2	87089900	E2UL MOULDED ARM RR MV PARTS_ PLASTIC MOULDED COMPONENTS	59850 Number	2	73261910	INSERT PLATNG_RR Sheet Metal Components_ E2UL _ S2048820	As per GN-4

RA concerned may take further necessary action as per the decision of NC.

133	**Case No.:51/1/80-ALC2/2020**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00427/AM21/	RLA File :02/24/040/00005/AM21/	Lic.No/Date:0210209859 06.05.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to call the firm for **personal hearing** via video-conferencing along with following information, **on the advice of Consultant (SKB),** in the forthcoming NC meeting, since the justification submitted by applicant does not qualify for increasing the wastage. 1. What do they mean other wastage? 2. Sizes of small plates are being cut from the plate size 2020mmx 3000 mm size plate. 3. Number of cuts for small size plate from2020 mm x 3000 mm plate. 4. When they already discarded the edges in the beginning then why again wastage is required for making small size plates? Case is deferred.			

134	**Case No.:52/1/80-ALC2/2020**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00428/AM21/	RLA File :05/23/040/00020/AM21/	Lic.No/Date:0510414127 08.05.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of DHI**:** 1. Specific item of export with complete specification. 2. Break-up of import item No. 4 to 10 with quantity in number & weight. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

135	**Case No.:54/1/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00430/AM21/	RLA File :34/24/040/00021/AM21/	Lic.No/Date:3410046049 11.05.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.07.2020 followed by a reminder on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

136	**Case No.:1/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00475/AM21/	RLA File :09/24/040/00132/AM21/	Lic.No/Date:0910068852 05.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

137	**Case No.:2/3/80-ALC2/2020**	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00476/AM21/	RLA File :04/24/040/00036/AM21/	Lic.No/Date:0410166809 10.06.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-3):** 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 3. Sheet layout diagram of the material indicating the wastage during blanking. 4. Net weight of components to be manufactured out of imported raw material. 5. Drawings submitted may be co-related to items of import. Case is deferred.			

138	**Case No.:3/3/80-ALC2/2020**	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00477/AM21/	RLA File :05/23/040/00045/AM21/	Lic.No/Date:0510414366 10.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020 followed by a reminder on 14.10.2020. However, no information has been received yet. Hence, the Committee decided to waitfor the complete set of application for examination of the case. Case is deferred.			

139	**Case No.:4/3/80-ALC2/2020**	Party Name: AUTOFIT CAR INTERIORS PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00478/AM21/	RLA File :10/24/040/00018/AM21/	Lic.No/Date:1010060538 11.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 15.10.2020. However, no information has been received yet. The Committee also decided to **send a letter to the firm by post** for submitting the complete set of application. Case is deferred.			

140	**Case No.:5/3/80-ALC2/2020**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00479/AM21/	RLA File :31/83/040/00012/AM21/	Lic.No/Date:3110067753 11.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020 followed by a reminder on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

141	**Case No.:6/3/80-ALC2/2020**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00480/AM21/	RLA File :05/23/040/00047/AM21/	Lic.No/Date:0510414386 12.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020 followed by a reminder on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

142	**Case No.:7/3/80-ALC2/2020**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:7/80-ALC2/2020 &22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00481/AM21/	RLA File :05/23/040/00049/AM21/	Lic.No/Date:0510414387 12.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020 followed by a reminder on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

143	**Case No.:8/3/80-ALC2/2020**	Party Name: CML BIOTECH PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 &22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00482/AM21/	RLA File :10/24/040/00020/AM21/	Lic.No/Date:1010060548 15.06.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):** 1. Process of manufacture shown is only assembly as such justification for 2% wastage on pet tube and 3% wastage on stopper. 2. Size and specification of foam tray. Case is deferred.			

144	**Case No.:9/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00483/AM21/	RLA File :09/24/040/00135/AM21/	Lic.No/Date:0910068868 15.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020 followed by a reminder on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

145	**Case No.:10/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00484/AM21/	RLA File :09/24/040/00134/AM21/	Lic.No/Date:0910068869 15.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020 followed by a reminder on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

146	**Case No.:11/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00485/AM21/	RLA File :09/24/040/00136/AM21/	Lic.No/Date:0910068870 15.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020 followed by a reminder on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

147	**Case No.:12/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00486/AM21/	RLA File :09/24/040/00133/AM21/	Lic.No/Date:0910068872 15.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020 followed by a reminder on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

148	**Case No.:13/3/80-ALC2/2020**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00487/AM21/	RLA File :05/23/040/00055/AM21/	Lic.No/Date:0510414402 15.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020 followed by a reminder on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

149	**Case No.:14/3/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00488/AM21/	RLA File :34/24/040/00058/AM21/	Lic.No/Date:3410046140 15.06.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/148/2020-TSW dated 29.10.2020**:** 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

150	**Case No.:15/3/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00489/AM21/	RLA File :34/24/040/00059/AM21/	Lic.No/Date:3410046141 15.06.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/148/2020-TSW dated 29.10.2020**:** 1. Weight of each Export Product.			

	2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.

151	**Case No.:16/3/80-ALC2/2020**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00490/AM21/	RLA File :05/23/040/00051/AM21/	Lic.No/Date:0510414434 19.06.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of DHI **:** 1. Specific item of export with complete specification. 2. Break-up of import item No. 3 to 7 with quantity in number & weight. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

152	**Case No.:17/3/80-ALC2/2020**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00491/AM21/	RLA File :31/83/040/00019/AM21/	Lic.No/Date:3110067766 22.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020 followed by a reminder on 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

153	**Case No.:18/3/80-ALC2/2020**	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00492/AM21/	RLA File :03/95/040/00161/AM21/	Lic.No/Date:0310836794 22.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020 followed by a reminder on 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

154	**Case No.:22/3/80-ALC2/2020**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00496/AM21/	RLA File :03/94/040/00207/AM21/	Lic.No/Date:0310836946 30.06.2020	

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 13.10.2020 for examination of the case. However, **DHI** pointed out that application was incomplete and therefore requested to send again the complete set of application to examine the case. Therefore, the Committee decided to **send again a copy of application** to **DHI** for examination of the case.

Case is deferred.

155	**Case No.:23/3/80-ALC2/2020**	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00497/AM21/	RLA File :05/24/040/00140/AM21/	Lic.No/Date:0510414515 30.06.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
87088000	REAR TOE LINK [AUTO PARTS]	100600 Number	87089900	M8A2-5K896-AA, L560 21MY RP14 BUSH	As per GN-4

RA concerned may take further necessary action as per the decision of NC.

156	**Case No.:24/3/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00498/AM21/	RLA File :05/24/040/00134/AM21/	Lic.No/Date:0510414517 30.06.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No. P-47012/15/2020-TSW dated 12.10.2020. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

157	**Case No.:25/3/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00499/AM21/	RLA File :05/24/040/00142/AM21/	Lic.No/Date:0510414518 30.06.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No. P-47012/15/2020-TSW dated 12.10.2020. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

158	**Case No.:26/3/80-ALC2/2020**	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00500/AM21/	RLA File :08/24/040/00076/AM21/	Lic.No/Date:0810148023 30.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/414/2018-TSW dated 22.10.2020**:** 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case is deferred.			

159	**Case No.:27/3/80-ALC2/2020**	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00501/AM21/	RLA File :09/24/040/00158/AM21/	Lic.No/Date:0910068919 30.06.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No. P-47011/63/2020-TSW dated 23.09.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

160	**Case No.:28/3/80-ALC2/2020**	Party Name: ONASSIS AUTO LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00502/AM21/	RLA File :05/24/040/00152/AM21/	Lic.No/Date:0510414546 03.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

161	**Case No.:29/3/80-ALC2/2020**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00503/AM21/	RLA File :05/24/040/00156/AM21/	Lic.No/Date:0510414554 03.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted the comments of **Consultant (Tech-1)** given for import items at Sl. No. 4 to 23. However, the matter was discussed in meeting and the Committee decided to ask from the firm to furnish the following information as per advice of Consultant (SKB)**:** 1. To provide details of items in the import item at Sl. No. 3 i.e. Accessories for Disc Brake Pads separately. 2. How many liners in 700MT of export of Disk Brake Pads. 3. Size of each i.e. (LxBxT) Back Plate in export product & then size of each imported steel plate & thickness thereof along with the total weight. 4. How many SHIM will be used in the export product & weight thereof (Weight of each SHIM). Case is deferred.			

162	**Case No.:30/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00504/AM21/	RLA File :34/24/040/00077/AM21/	Lic.No/Date:3410046197 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020 followed by a reminder on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

163	**Case No.:36/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00510/AM21/	RLA File :09/24/040/00190/AM21/	Lic.No/Date:0910068933 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

164	**Case No.:37/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00511/AM21/	RLA File :09/24/040/00194/AM21/	Lic.No/Date:0910068934 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

165	**Case No.:38/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00512/AM21/	RLA File :09/24/040/00193/AM21/	Lic.No/Date:0910068935 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

166	**Case No.:39/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00513/AM21/	RLA File :09/24/040/00195/AM21/	Lic.No/Date:0910068936 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

167	**Case No.:40/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00514/AM21/	RLA File :09/24/040/00187/AM21/	Lic.No/Date:0910068937 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

168	**Case No.:41/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00515/AM21/	RLA File :09/24/040/00188/AM21/	Lic.No/Date:0910068938 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

169	**Case No.:42/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00516/AM21/	RLA File :09/24/040/00192/AM21/	Lic.No/Date:0910068939 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

170	**Case No.:43/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00517/AM21/	RLA File :09/24/040/00189/AM21/	Lic.No/Date:0910068940 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

171	**Case No.:44/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00518/AM21/	RLA File :09/24/040/00191/AM21/	Lic.No/Date:0910068941 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

172	**Case No.:31/3/80-ALC2/2020**	Party Name: ENDURANCE TECHNOLOGIES LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00505/AM21/	RLA File :03/94/040/00237/AM21/	Lic.No/Date:0310837075 08.07.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **MSME** for examination & comments. Case is deferred.			

173	**Case No.:32/3/80-ALC2/2020**	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00506/AM21/	RLA File :05/24/040/00148/AM21/	Lic.No/Date:0510414590 08.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of **Consultant (Tech-1)& Consultant (SKB):**			

1. In the list of import specific item to be imported.
2. Details of indigenous input along with quantity.
3. Function of each import item in the manufacturing.
4. Material balance between import and export in weight terms taking in to account indigenous input and wastage involved.
5. To provide a legible copy manufacturing process details.
6. To indicate the quantity of Backing Plate/Back Plate/Steel Core/ Hand Lever/Shim in number & weight thereof.
7. How many liners will be exported under 300MT of export?
8. Size of each i.e. (LxBxT) Back Plate in export product & then size of each imported steel plate & thickness thereof along with the total weight.

Case is deferred.

174	**Case No.:33/3/80-ALC2/2020**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00507/AM21/	RLA File :03/95/040/00220/AM21/	Lic.No/Date:0310837100 09.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 06.10.2020 for examination of the case. However, **DHI** pointed out that application was incomplete and therefore requested to send again the complete set of application to examine the case. Therefore, the Committee decided to **send again a copy of application** to **DHI** for examination of the case. Case is deferred.			

175	**Case No.:34/3/80-ALC2/2020**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00508/AM21/	RLA File :03/95/040/00219/AM21/	Lic.No/Date:0310837101 09.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 06.10.2020 for examination of the case. However, **DHI** pointed out that application was incomplete and therefore requested to send again the complete set of application to examine the case. Therefore, the Committee decided to **send again a copy of application** to **DHI** for examination of the case. Case is deferred.			

176	**Case No.:35/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00509/AM21/	RLA File :34/24/040/00076/AM21/	Lic.No/Date:3410046199 09.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020 followed by a reminder on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

177	**Case No.:45/3/80-ALC2/2020**	Party Name: PENGUIN PETROLEUM SERVICES PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00519/AM21/	RLA File :03/95/040/00147/AM21/	Lic.No/Date:0310837144 13.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 15.09.2020 for examination of the case. **DPIIT** informed vide U.O. No. P-47011/124/2020-TSW dated 24.09.2020 that the case does not pertain to it. However, the case was discussed in the meeting and the Committee decided to **refer the case to Consultant (Tech-3)** for examination & comments. Case is deferred.			

178	**Case No.:46/3/80-ALC2/2020**	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00520/AM21/	RLA File :03/89/040/00069/AM21/	Lic.No/Date:0310837170 14.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020 followed by a reminder on 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

179	**Case No.:47/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00521/AM21/	RLA File :34/24/040/00092/AM21/	Lic.No/Date:3410046223 17.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020 followed by a reminder on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

180	**Case No.:49/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00523/AM21/	RLA File :34/24/040/00093/AM21/	Lic.No/Date:3410046224 17.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020 followed by a reminder on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

181	**Case No.:50/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00524/AM21/	RLA File :34/24/040/00094/AM21/	Lic.No/Date:3410046225 17.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020 followed by a reminder on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

182	**Case No.:48/3/80-ALC2/2020**	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00522/AM21/	RLA File :08/24/040/00094/AM21/	Lic.No/Date:0810148164 20.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/414/2018-TSW dated 24.09.2020**:** 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

183	**Case No.:51/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00525/AM21/	RLA File :09/24/040/00217/AM21/	Lic.No/Date:0910068972 20.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

184	**Case No.:52/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00526/AM21/	RLA File :09/24/040/00216/AM21/	Lic.No/Date:0910068973 20.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

185	**Case No.:53/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00527/AM21/	RLA File :09/24/040/00215/AM21/	Lic.No/Date:0910068974 20.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

186	**Case No.:54/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00528/AM21/	RLA File :09/24/040/00214/AM21/	Lic.No/Date:0910068975 20.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

187	**Case No.:55/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00529/AM21/	RLA File :09/24/040/00213/AM21/	Lic.No/Date:0910068976 20.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

188	**Case No.:56/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00530/AM21/	RLA File :09/24/040/00212/AM21/	Lic.No/Date:0910068977 20.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

189	**Case No.:57/3/80-ALC2/2020**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00531/AM21/	RLA File :02/24/040/00045/AM21/	Lic.No/Date:0210209990 21.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to call the firm for **personal hearing** via video-conferencing along with following information, **on the advice of Consultant (SKB),** in the forthcoming NC meeting, since the justification submitted by applicant does not qualify for increasing the wastage. 1. What do they mean other wastage? 2. Sizes of small plates are being cut from the plate size 2020mmx 3000 mm size plate. 3. Number of cuts for small size plate from2020 mm x 3000 mm plate. 4. When they already discarded the edges in the beginning then why again wastage is required for making small size plates? Case is deferred.			

190	**Case No.:58/3/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00532/AM21/	RLA File :05/24/040/00186/AM21/	Lic.No/Date:0510414670 21.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47012/15/2020-TSW dated 12.10.2020**:** 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Recovery from Aluminium/Aluminium Alloy scrap generated during the manufacturing process with sale price of aluminum scrap supported by documentary evidence like copies of sale invoices. Case is deferred.			

191	**Case No.:59/3/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00533/AM21/	RLA File :05/24/040/00181/AM21/	Lic.No/Date:0510414671 21.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47012/15/2020-TSW dated 29.09.2020**:** 1. Recovery from Aluminium /Aluminium Alloy scrap generated during the manufacturing process with sale price of aluminum scrap supported by documentary evidence like copies of sale invoices. Case is deferred.			

192	**Case No.:60/3/80-ALC2/2020**	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00534/AM21/	RLA File :05/23/040/00083/AM21/	Lic.No/Date:0510414672 21.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firm has sent copy of application instead of reply of deficiency letter. Therefore, the Committee decided to **remind the firm** for furnishing the following information as advised by **Consultant (Tech-1):** 1. Details of indigenous input with their quantity. 2. Net weight of rubber compound in each of the export product. Case is deferred.			

193	**Case No.:63/3/80-ALC2/2020**	Party Name: I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00537/AM21/	RLA File :03/94/040/00256/AM21/	Lic.No/Date:0310837308 22.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):** 1. Generic name of export and import items. 2. Catalogue of import item with specification. 3. Weight of export item and net content of import item in it. 4. Details of indigenous input with quantity. Case is deferred.			

194	**Case No.:64/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00538/AM21/	RLA File :34/24/040/00095/AM21/	Lic.No/Date:3410046237 22.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020 followed by a reminder on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

195	**Case No.:3/5/80-ALC2/2020**	Party Name: DANIEL MEASUREMENT SOLUTIONS P LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00553/AM21/	RLA File :34/24/040/00117/AM21/	Lic.No/Date:3410046279 11.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 14.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

196	**Case No.:4/5/80-ALC2/2020**	Party Name: S K INDUSTRIES	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00554/AM21/	RLA File :34/24/040/00115/AM21/	Lic.No/Date:3410046283 11.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per written comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

197	**Case No.:6/5/80-ALC2/2020**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00556/AM21/	RLA File :31/83/040/00043/AM21/	Lic.No/Date:3110067819 13.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

198	**Case No.:1/7/80-ALC2/2020**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00612/AM21/	RLA File :31/83/040/00042/AM21/	Lic.No/Date:3110067818 13.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

199	**Case No.:5/5/80-ALC2/2020**	Party Name: TAIKISHA ENGINEERING INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00555/AM21/	RLA File :03/95/040/00275/AM21/	Lic.No/Date:0310837658 14.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per written comments of Consultant (SKB) & MSME:			

	1. Chemical composition of Flat Rolled Sheets/Plates and its equivalent Indian Standard. 2. Neat sketch /drawing of each export item indicating thickness of sheet/plate, area of blank (Raw material), quantity in numbers, weight of blank (Raw Material), weight offinished product which could justify wastage indicated in the application and also brief process of manufacturing in few steps on sketch/drawing. 3. Is there any requirement of indigenous raw material for manufacturing of export product? 4. Stage wise wastage on manufacturing of export product. 5. To submit excel sheet of calculations. Case is deferred.

200	**Case No.:11/5/80-ALC2/2020**	Party Name: VERTICE GLOBAL PVT. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00561/AM21/	RLA File :09/24/040/00248/AM21/	Lic.No/Date:0910069043 14.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. The Committee also decided to **send a letter to the firm by post**for submitting the complete set of application. Case is deferred.			

201	**Case No.:7/5/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00557/AM21/	RLA File :05/24/040/00226/AM21/	Lic.No/Date:0510414900 17.08.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for examination & comments. Case is deferred.			

202	**Case No.:8/5/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00558/AM21/	RLA File :05/24/040/00227/AM21/	Lic.No/Date:0510414902 17.08.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for examination & comments. Case is deferred.			

203	**Case No.:9/5/80-ALC2/2020**	Party Name: RADISH TECHNOLOGIES	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00559/AM21/	RLA File :06/24/040/00031/AM21/	Lic.No/Date:0610039581 18.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

204	**Case No.:10/5/80-ALC2/2020**	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00560/AM21/	RLA File :04/24/040/00066/AM21/	Lic.No/Date:0410166966 19.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

205	**Case No.:12/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00562/AM21/	RLA File :34/24/040/00128/AM21/	Lic.No/Date:3410046299 19.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

206	**Case No.:13/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00563/AM21/	RLA File :34/24/040/00129/AM21/	Lic.No/Date:3410046300 19.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

207	**Case No.:14/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00564/AM21/	RLA File :34/24/040/00131/AM21/	Lic.No/Date:3410046301 19.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

208	**Case No.:15/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00565/AM21/	RLA File :34/24/040/00130/AM21/	Lic.No/Date:3410046302 19.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

209	**Case No.:16/5/80-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00566/AM21/	RLA File :03/94/040/00279/AM21/	Lic.No/Date:0310837819 20.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of MeitY: 1. Details of export product in terms of technical write-up, design and calculations. 2. Quantity of import items required for manufacturing one unit of export product. 3. Calculations on per unit requirements of import items for manufacturing one unit of export product without wastage. 4. Wastage claimed in the manufacturing process. 5. Justification of wastage. Case is deferred.			

210	**Case No.:17/5/80-ALC2/2020**	Party Name: FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00567/AM21/	RLA File :31/83/040/00050/AM21/	Lic.No/Date:3110067828 20.08.2020	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 21.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

211	**Case No.:18/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00568/AM21/	RLA File :34/24/040/00134/AM21/	Lic.No/Date:3410046308 20.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

212	**Case No.:19/5/80-ALC2/2020**	Party Name: NUCON AMETRA ELECTRONICS SYSTEMS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00569/AM21/	RLA File :09/24/040/00251/AM21/	Lic.No/Date:0910069073 20.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 14.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

213	**Case No.:20/5/80-ALC2/2020**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00570/AM21/	RLA File :05/23/040/00134/AM21/	Lic.No/Date:0510414969 21.08.2020	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 14.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

214	**Case No.:21/5/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00571/AM21/	RLA File :34/24/040/00136/AM21/	Lic.No/Date:3410046312 24.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 15.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

215	**Case No.:22/5/80-ALC2/2020**	Party Name: ADITYA AUTO COMPONENTS	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00572/AM21/	RLA File :07/24/040/00141/AM21/	Lic.No/Date:0710116924 24.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 15.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

216	**Case No.:23/5/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Withdrawn**
	HQ File :01/80/050/00573/AM21/	RLA File :34/24/040/00138/AM21/	Lic.No/Date:3410046317 24.08.2020	
	Decision: The Committee considered the case as per agenda and noted that the case was already **approved** in Meeting No. 05/80 dated 10.09.2020. Therefore, the Committee decided to **withdraw** the case from the agenda. Case is withdrawn.			

217	**Case No.:24/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00574/AM21/	RLA File :34/24/040/00139/AM21/	Lic.No/Date:3410046323 25.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

218	**Case No.:25/5/80-ALC2/2020**	Party Name: NEO STRUCTO CONSTRUCTION PVT. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00575/AM21/	RLA File :52/24/040/00036/AM21/	Lic.No/Date:5210043502 25.08.2020	Pending with Tech-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 29.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

219	**Case No.:2/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00613/AM21/	RLA File :09/24/040/00299/AM21/	Lic.No/Date:0910069174 14.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

220	**Case No.:3/7/80-ALC2/2020**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00614/AM21/	RLA File :05/23/040/00177/AM21/	Lic.No/Date:0510415224 15.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

221	**Case No.:4/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00615/AM21/	RLA File :09/24/040/00327/AM21/	Lic.No/Date:0910069183 15.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

222	**Case No.:5/7/80-ALC2/2020**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00616/AM21/	RLA File :02/24/040/00076/AM21/	Lic.No/Date:0210210109 16.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

223	**Case No.:6/7/80-ALC2/2020**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00617/AM21/	RLA File :02/24/040/00077/AM21/	Lic.No/Date:0210210110 16.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

224	**Case No.:7/7/80-ALC2/2020**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00618/AM21/	RLA File :05/24/040/00289/AM21/	Lic.No/Date:0510415237 17.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

225	**Case No.:8/7/80-ALC2/2020**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00619/AM21/	RLA File :05/24/040/00290/AM21/	Lic.No/Date:0510415243 17.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

226	**Case No.:9/7/80-ALC2/2020**	Party Name: MOC SHIPYARDS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00620/AM21/	RLA File :03/95/040/00367/AM21/	Lic.No/Date:0310838353 18.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

227	**Case No.:10/7/80-ALC2/2020**	Party Name: MOC SHIPYARDS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00621/AM21/	RLA File :03/95/040/00370/AM21/	Lic.No/Date:0310838354 18.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

228	**Case No.:11/7/80-ALC2/2020**	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00622/AM21/	RLA File :03/95/040/00375/AM21/	Lic.No/Date:0310838373 18.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

229	**Case No.:12/7/80-ALC2/2020**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00623/AM21/	RLA File :05/23/040/00166/AM21/	Lic.No/Date:0510415251 18.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

230	**Case No.:13/7/80-ALC2/2020**	Party Name: SPARECO INDIA	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00624/AM21/	RLA File :05/24/040/00271/AM21/	Lic.No/Date:0510415264 18.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

231	**Case No.:14/7/80-ALC2/2020**	Party Name: ARIHANT INDUSTRIES	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00625/AM21/	RLA File :33/24/040/00012/AM21/	Lic.No/Date:3310030743 18.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

232	**Case No.:15/7/80-ALC2/2020**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00626/AM21/	RLA File :02/24/040/00080/AM21/	Lic.No/Date:0210210115 21.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

233	**Case No.:16/7/80-ALC2/2020**	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00627/AM21/	RLA File :03/95/040/00376/AM21/	Lic.No/Date:0310838403 21.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

234	**Case No.:17/7/80-ALC2/2020**	Party Name: BPE BIOTREE INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00628/AM21/	RLA File :07/24/040/00164/AM21/	Lic.No/Date:0710117046 22.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

235	**Case No.:18/7/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00629/AM21/	RLA File :05/24/040/00307/AM21/	Lic.No/Date:0510415296 23.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

236	**Case No.:19/7/80-ALC2/2020**	Party Name: SIRIA IMPEX PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00630/AM21/	RLA File :05/24/040/00210/AM20/	Lic.No/Date:0510415290 23.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

237	**Case No.:23/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00634/AM21/	RLA File :09/24/040/00347/AM21/	Lic.No/Date:0910069252 23.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

238	**Case No.:20/7/80-ALC2/2020**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00631/AM21/	RLA File :03/94/040/00427/AM21/	Lic.No/Date:0310838433 24.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

239	**Case No.:21/7/80-ALC2/2020**	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00632/AM21/	RLA File :03/95/040/00144/AM21/	Lic.No/Date:0310838440 24.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

240	**Case No.:24/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00635/AM21/	RLA File :09/24/040/00348/AM21/	Lic.No/Date:0910069258 24.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

241	**Case No.:22/7/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00633/AM21/	RLA File :05/24/040/00313/AM21/	Lic.No/Date:0510415334 25.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

242	**Case No.:25/7/80-ALC2/2020**	Party Name: PARAS DEFENCE AND SPACE TECHNOLOGIES LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00636/AM21/	RLA File :03/95/040/00380/AM21/	Lic.No/Date:0310838477 25.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

243	**Case No.:26/7/80-ALC2/2020**	Party Name: ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00637/AM21/	RLA File :03/94/040/00434/AM21/	Lic.No/Date:0310838480 25.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

244	**Case No.:27/7/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00638/AM21/	RLA File :34/24/040/00161/AM21/	Lic.No/Date:3410046420 25.09.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 1 to 7 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 8 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of relevant import item at Sl. No. 9 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

245	**Case No.:28/7/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Approved**
	HQ File :01/80/050/00639/AM21/	RLA File :34/24/040/00160/AM21/	Lic.No/Date:3410046421 25.09.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 1 to 5 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 6 may be allowed as 1.01Kgs/Kg content in the export product. 3. Quantity of relevant import items at Sl. No. 7 to 12 may be allowed as 1.05Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

246	**Case No.:29/7/80-ALC2/2020**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00640/AM21/	RLA File :09/24/040/00268/AM21/	Lic.No/Date:0910069273 29.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

247	**Case No.:30/7/80-ALC2/2020**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00641/AM21/	RLA File :09/24/040/00357/AM21/	Lic.No/Date:0910069275 30.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

248	**Case No.:31/7/80-ALC2/2020**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00642/AM21/	RLA File :09/24/040/00284/AM21/	Lic.No/Date:0910069276 30.09.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

249	**Case No.:32/7/80-ALC2/2020**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00643/AM21/	RLA File :05/23/040/00205/AM21/	Lic.No/Date:0510415387 01.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

250	**Case No.:33/7/80-ALC2/2020**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00644/AM21/	RLA File :03/95/040/00355/AM21/	Lic.No/Date:0310838632 01.10.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to MeitY for examination & comments. Case is deferred.			

251	**Case No.:34/7/80-ALC2/2020**	Party Name: BPE BIOTREE INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00645/AM21/	RLA File :07/24/040/00171/AM21/	Lic.No/Date:0710117086 01.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

252	**Case No.:35/7/80-ALC2/2020**	Party Name: PARAS DEFENCE AND SPACE TECHNOLOGIES LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00646/AM21/	RLA File :03/95/040/00406/AM21/	Lic.No/Date:0310838691 05.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

253	**Case No.:36/7/80-ALC2/2020**	Party Name: PARAS DEFENCE AND SPACE TECHNOLOGIES LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00647/AM21/	RLA File :03/95/040/00407/AM21/	Lic.No/Date:0310838692 05.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

254	**Case No.:37/7/80-ALC2/2020**	Party Name: PARAS DEFENCE AND SPACE TECHNOLOGIES LTD	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00648/AM21/	RLA File :03/95/040/00412/AM21/	Lic.No/Date:0310838693 05.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

255	**Case No.:38/7/80-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00649/AM21/	RLA File :07/24/040/00183/AM21/	Lic.No/Date:0710117089 05.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

256	**Case No.:39/7/80-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00650/AM21/	RLA File :07/24/040/00184/AM21/	Lic.No/Date:0710117090 05.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

257	**Case No.:40/7/80-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00651/AM21/	RLA File :07/24/040/00186/AM21/	Lic.No/Date:0710117091 05.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

258	**Case No.:41/7/80-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00652/AM21/	RLA File :07/24/040/00182/AM21/	Lic.No/Date:0710117092 05.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

259	**Case No.:42/7/80-ALC2/2020**	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00653/AM21/	RLA File :26/24/040/00007/AM21/	Lic.No/Date:2610012918 05.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

260	**Case No.:43/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00654/AM21/	RLA File :09/24/040/00367/AM21/	Lic.No/Date:0910069298 06.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

261	**Case No.:44/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00655/AM21/	RLA File :09/24/040/00368/AM21/	Lic.No/Date:0910069299 06.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

262	**Case No.:45/7/80-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00656/AM21/	RLA File :03/94/040/00387/AM21/	Lic.No/Date:0310838718 06.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

263	**Case No.:46/7/80-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00657/AM21/	RLA File :07/24/040/00185/AM21/	Lic.No/Date:0710117104 06.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

264	**Case No.:47/7/80-ALC2/2020**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00658/AM21/	RLA File :05/24/040/00332/AM21/	Lic.No/Date:0510415444 08.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

265	**Case No.:48/7/80-ALC2/2020**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2020 & 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00659/AM21/	RLA File :05/23/040/00214/AM21/	Lic.No/Date:0510415447 08.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

266	**Case No.:49/7/80-ALC2/2020**	Party Name: NUCON AEROSPACE PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00660/AM21/	RLA File :09/24/040/00374/AM21/	Lic.No/Date:0910069307 08.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

267	**Case No.:50/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2020 22.10.2020	**Status: Deferred**
	HQ File :01/80/050/00661/AM21/	RLA File :09/24/040/00326/AM21/	Lic.No/Date:0910069313 08.10.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

Minutes of Manual Cases

Sl. No. 42

Case No. **36/21/80-ALC2/2016**	**NAVKAR FITTINGS & FORGINGS PVT. LTD.**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No.: 0310808954 Date: 03.11.2016		
HQ. No.: 01/80/050/00496/AM17	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 03/95/040/00606/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 0**4/80-ALC2/2017**dated 23.05.2017 due to non-submission of reply of deficiency letter raised by DIPP vide UO No.12/13/2017-TSW/81 dated 02/03/2017.

However, the firm had furnished the reply with a request to re-open the case and fix the ad-hoc norms. The Committee noted that the firm's representation was forwarded to **MSME** on 28.11.2018 followed by ID reminders on 17.09.2019, 10.01.2020 & 06.03.2020 for expediting the comments. On the advice of **MSME,** the Committee decided to **refer the case to DPIIT** for examination & comments.

Case is deferred.

Sl. No. 43

Case No. **2/4/80-ALC2/2015**	**Terumo Penpol Ltd.**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No.: 5310008377 dated 28.05.2009		
HQ. No.: 01/80/050/00073/AM16	**Subject:** Request for fixation of ad-hoc norms	Pending with Deptt. of C & PC
RLA No.: 53/21/040/00002/AM10		

Decision: The Committee considered the case as per the agenda and noted its decision of Meeting 11/19 date 30.11.2018 in which representative of MSME stated that the norms may be fixed on the basis of DIPP recommendation vide No. 07/9/20l6-TSW dt. 08.12.2017 for License No. 5310019514 dt. 05.10.2017 as ratified in Meeting No. 16/80 dated 14.11.2017. However, the Committee observed that the description of export item in the subject application does not exactly match with that appearing in the recommendation of DIPP and due to this it was requested to MSME to provide comments.

Based on the deliberations & as per advice of MSME, the Committee decided that **Consultant (Tech - 1)** to look into the issue. Hence, the case was referred to **Consultant (Tech -1)** on 16.10.2019 for examination & comments**. Consultant (Tech-1)** informed that a similar case of the firm has already been referred to **PLEXCOUNCIL** and Department of C & PC. **PLEXCOUNCIL** vide email dated 17.12.2019 had requested for 15 days time to reply the query and no information has been received from Deptt. of C & PC. The Committee noted that Deptt. ofC & PC and **PLEXCOUNCIL** were reminded on 12.02.2020 for the expediting the matter. **PLEXCOUNCIL's** reply was received and forwarded to Consultant (Tech-1) on 11.03.2020 for examination of the case. However, **Consultant (Tech-1)** informed in the meeting that PLEXCONCIL reply mentions Acetic Anhydride as the export product, which does not make any sense. Hence, in this regard, a D.O. Letter was sent to JS Deptt. Of C&PC on 30.07.2020 to provide their comments in the matter at the earliest. However, no information has been received so far. Hence, the Committee decided to wait for requisite information to examine the case.

Case is deferred.

Sl. No. 44

Case No. **26/11/80-ALC2/2016**	**Dee Development Engineers Ltd.**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No.: 0510398701 dated 01.06.2017		
HQ. No.: 01/80/050/00299/AM17	**Subject:** Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 05/23/040/00101/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.

The Committee reconsidered the case and noted that **DHI** in its comments stated that the firm's reply is deficient. Therefore, the Committee decided to ask again form the firm to furnish the following information as per

comments of DHI:

1. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
2. Utilization of import item at SL. No. 11 in the export product.

Case is deferred.

Sl. No. 45

Case No. **21/6/80-ALC2/2016**	**Dee Development Engineers Ltd.**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No.: 0510398216 dated 13.04.2016		
HQ. No.: 01/80/050/00180/AM17	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00015/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.

However, the firm had furnished the reply with a request to re-open case and fix the ad-hoc norms. The Committee reconsidered the case and noted that firm's reply against the deficiency letter raised by **DPIIT**has been received and is being erroneously sent to DHI. Therefore, the Committee decided to send **the reply to DPIIT**.

Case is deferred.

Sl. No. 46

Case No. **15/2/80-ALC2/2016**	**Deepeeka Exports Pvt. Ltd.**	**Status: Approved**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No.: 0510396524 dated 04.12.2015		
HQ. No.: 01/80/050/00018/AM17	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00371/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 14/80 dated 11.10.2016 due to non-submission of reply of deficiency letter dated 04.08.2016.

The firm had requested for fixation of norms along with reply dated 12.12.2016. The Committee reconsidered the case and decided to **fix the ad-hoc norms** as per comments given by **MSME** via email dated 21.10.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
93070000	Sword / Sword Scabbards	3600 Number	1	41151000	Snow Leather Black	1.04 sq. ft/sq. ft net content of export product
			2	41151000	Snow Leather Natural	1.04 sq. ft/sq. ft net content of export product

Note: The firm should import relevant items only.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 47

Case No. **45/24/80-ALC2/2013**	**Kelvion India Pvt. Ltd.**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No.: 0310766285 dated 15.01.2014		
HQ. No.: 01/80/050/00522/AM14	**Subject:** Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 03/94/040/00880/AM14		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 20.01.2015 due to non-submission of reply of deficiency letter dated 30.07.2014.

The firm furnished the reply vide letter dated 20.11.2017 with a request to fix the ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47012/271/2018-TSW dated 03.06.2020**:**

1. Weight of each Export Product.
2. Detailed calculation as to how the quality of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing etc.
3. Sheet layout diagram of the material indicating the wastage during blanking.
4. The gross weight of the blanks do not match with the size of blanks as indicated in the drawings e.g. as per drawing the gross weight for blank for import item at Sl. No. 1 comes out to be 1.618Kg as against 3.08Kgs, indicted in the drawing. The basis for the gross weights of blanks may be furnished supported by blanks size and size of export item.

Case is deferred.

Sl. No. 48

Case No. A/R 16/19 M. No.: 7/80-ALC2/2020 dated 22.10.2020	**TATA Sikorsky Aerospace Ltd.**	**Status:** Deferred
HQ. No.: 01/80/162/301/AM18/ DES-18	**Subject:** EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that the application of the firm was sent to **DIPP** on 10.07.2018 and also to **DHI o**n 03.08.2018 for their examinations/comments. Since, they had stated that the export product is not under the purview of **DIPP/DHI**, so it was forwarded to **MSME** on 18.03.2019 followed by reminders on 24.09.2019, 10.01.2020 & 12.02.2020. The Committee decided to ask again form the firm to furnish the following information as per comments of **MSME:**

1. To provide excel sheet of calculations.

Case is deferred.

Sl. No. 49

Case No. **67/2/80-ALC2/2016** M. No.: 7/80-ALC2/2020 dated 22.10.2020 Lic. No.: 0510397548 dated 09.02.2016	**ECOCAT INDIA PVT.LTD**	**Status: Approved**
HQ. No.: 01/80/050/00070/AM17 RLA No.: 05/23/040/00472/AM16	**Subject:** Request for fixation of ad-hoc norms	

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 11.10.2018.

However, the firm vide their representation dated 20.07.2019 along with the reply of deficiency had requested to fix the ad-hoc norms. The Committee reconsidered the case and decided to **fix the ad-hoc norms** as per comments given by **MSME** via email dated 21.10.2020 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	84219900	Substrate Doc, D150X74.5, 200 cpsi Uncoated (Part of Catalytic Converter- Fltrng /PurfyngMchnry) Part No. 68272	30000 Number	1	72209090	Stainless Steel FOIL 1.4725 Cr Al4 foil soft 0.050X74.50 mm	**As applied** inclusive of 1% wastage.
2	84219900	SUBSTRATE DOC, D170X74.5, 200 cpsi Uncoated (Part of Catalytic Converter- Fltrng	30000 Number				

		/PurfyngMchnry) Part No. 67740					
3	84219900	SUBSTRATE DOC, D90X74.5, 120 cpsi Uncoated (Part of Catalytic Converter- Fltrng /PurfyngMchnry) Part No. 69635	1500 Number	2	72209090	Stainless Steel Foil 1.4725 Cr Al4 foil soft 0.050X150.0 mm	**As applied** inclusive of 1% wastage.
4	84219900	SUBSTRATE DOC, D125X74.5, 200 cpsi Uncoated (Part of Catalytic Converter- Fltrng /PurfyngMchnry) Part No. 69252	1500 Number	3	72209090	Stainless Steel Foil 1.4725 Cr Al4 foil soft 0.050X120.0 mm	**As applied** inclusive of 1% wastage.
5	84219900	SUBSTRATE DOC, D110X150, 350 cpsi Uncoated (Part of Catalytic Converter- Fltrng /PurfyngMchnry) Part No. 69379	1500 Number				
6	84219900	SUBSTRATE DOC, D100.5X120, 350 cpsi Uncoated (Part of Catalytic Converter- Fltrng /PurfyngMchnry) Part No. 69378	15000 Number				

Note: The firm should import relevant items only.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 50

Case No. **27/9/80-ALC2/2017**	**TERUMO PENPOL PRIVATE LIMITED**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No.: 5310019417 dated 15.06.2017		
HQ. No.: 01/80/050/00205/AM18	**Subject:** Request for fixation of ad-hoc norms	Pending with Deptt. of C & PC
RLA No.: 53/24/040/00003/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 as per written comments of DIPP (TSW section) vide letter No.: 07/9/2016-TSW dated 08.12.2017. However the firm requested to re-fix the norms and also allow them for **Personal Hearing**.

In continuation to Meeting 09/80 dated 14.09.2019, the Committee noted that the firm appeared for PH in its Meeting 09/80 dated 14.09.2019 and explained the reason for higher wastage claimed. Based on the deliberations, the Committee decided that **Consultant (Tech 1)** to look into the issue.

Consultant (Tech-1) pointed out that firm is requesting to increase the wastage norms for PVC compound from 10% to 16% on the basis of Deptt. of C&PC suggestion vide letter dated 10.09.2012 for amending the SION H-67 and AA of the firm has been ratified on the basis of SION H-67 which allows for only 10%. Consultant (Tech 1) suggested that PLEXCOUNCIL may be requested to provide Production/Consumption data of other manufacturers.

The Committee noted that the case was referred to PLEXCOUNCIL &Deptt. Of C & PC on 18.10.2019 & 05.11.2019 respectively. However, **PLEXCOUNCIL** vide email dated 17.12.2019 had requested for 15 days time to reply the query and no information has been received from Deptt. Of C&PC. The Committee noted that Deptt. of C&PC and **PLEXCOUNCIL** were reminded on 12.02.2020 for the expediting the matter. **PLEXCOUNCIL's** reply was received and forwarded to Consultant (Tech-1) on 11.03.2020 for examination of the case. However, **Consultant (Tech-1)** informed in the meeting that PLEXCONCIL reply mentions Acetic Anhydride as the export product, which does not make any sense. Hence, in this regard a D.O. Letter was sent to JS Deptt. of C & PC on 30.07.2020 to provide their comments in the matter at the earliest. However, no information has been received so far. Hence, the Committee decided to wait for requisite information to examine the case.
Case is deferred.

Sl. No. 51

Case No. :**24/19/80-ALC2/2014**	**M/s SHAKTI PUMPS (INDIA) LTD.**	**Status: Deferred**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 5610004450 Date: 21.10.2014		
HQ. No.: 01/80/050/00458/AM15	**Subject:** Request for re-fixation of ad-hoc norms	Pending with Firm
RLA No.: 56/24/040/00042/AM15		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **5/80-ALC2/2016dated 07.06.2016**as per recommendation of DIPP vide ID Note No. 12/46/2016-TSW/11 dated 03.06.2016.

However, the firm had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 07.03.2020 followed by a reminder on 15.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Sl. No. 52

Case No. :**No.:9/12/80-ALC2/2017**	SMC PNEUMATICS (INDIA) PRIVATE LIMITED	**Status: Deferred**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0510403402 dated 14.07.2017		
HQ. No.: 01/80/050/00223/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Pending with DPIIT
RLA No.: 05/24/040/00172/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in M. No. 3/**80-ALC2/2016 dated 09.05.2018** as per recommendation of **DHI, DIPP** and **MSME** present in the meeting.

However, the firm had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the recommendation of **Consultant (Tech-3)** was sent to **DPIIT** on 08.07.2020 as similar cases were examined/ recommended by them. However, DPIIT on 02.09.2020 requested further information and the same was sent to DPIIT on 07.10.2020 and some other information received from the firm was also forwarded to DPIIT on 16.10.2020. Therefore, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 53

Case No. :**16/8/80-ALC2/2018**	**M/s.** SMC PNEUMATICS (INDIA) PRIVATE LIMITED	**Status: Deferred**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No.: 0510407130 Date: 09.07.2018		
HQ. No.: 01/80/050/139/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Pending with MSME/DPIIT
RLA No.: 05/24/040/00207/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **4/80-ALC2/2019 dated 22.05.2018** as per written comments of **DPIIT** vide U. O. No.: P-47011/289/2018-TSW dated 25.04.2019.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the recommendation of **Consultant (Tech-3)** was sent to **DPIIT** on 08.07.2020 as similar cases were examined/ recommended by them. However, DPIIT on 02.09.2020 requested further information and the same was sent to DPIIT on 07.10.2020 and some other information received from the firm was also forwarded to DPIIT on 16.10.2020. Therefore, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 54

Case No. **41/3/80-ALC2/2015**	**Y-TEC INDIA PVT. LTD.**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No.: 0510393093 dated 05.02.2015		
HQ. No.: 01/80/050/00041/AM16	**Subject:** Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 05/24/040/00523/AM15		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80 dated 08.12.2015 due to non-submission of reply of deficiency letter dated 22.06.2015.

However, the firm vide letter dated 20.12.2018 submitted the representation with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 22.11.2019 followed by reminders on 07.03.2020 & 15.10.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15days.

Case is deferred.

Sl. No. 55

Case No.: **39/5/80-ALC2/2017**	**L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED**	**Status: Deferred**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0310813078 Date: 05.05.2017		
HQ. No.: 01/80/050/00100/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Pending with **DHI**
RLA No.: 03/95/040/01041/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **15/80-ALC2/2018 dated** 06.03.2019 as per the written comments of DHI vide their U.O. No. DES-I/L&T/Tu-1-2018-HEI dated 24.12.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's reply was sent to **DHI**for examination of the case on 15.06.2020 followed by a reminder on 15.10.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 56

Case No.: **13/16/80-ALC2/2017**	**L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED**	**Status: Deferred**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0310815484 Date: 01.09.2017		
HQ. No.: 01/80/050/00276/AM18	**Subject:** Request for fixation of ad-hoc norms	Pending with **DHI**
RLA No.: 03/95/040/00052/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 0**6/80-ALC2/2018 dated** 11.07.2018 on the ground that the parts of the import items given (Unit of Measurement) in sets and number of parts in each set and their composition is not known. The Committee found that it was very difficult to enforce accountability and rejected the case.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's reply was sent to **DHI**for examination of the case on 21.02.2020 followed by a reminder on 15.10.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 57

Case No.: 46/24/80-ALC2/2012 M. No.: 7/80-ALC2/2020 dated 22.10.2020	**BHARAT HEAVY ELECTRICALS LIMITED**	**Status: Approved**
Lic. No.: 0410112044 dated.02.03.2011 HQ File No: 01/80/050/00819/AM10/ RA.F.No.04/24/040/00290/AM10	**Subject:** Request for revision of ad-hoc norms	

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.07/80 dated 25.06.2013 as per written of DHI UO No. 3(23)/13-TSW(B)/89 dated 6.5.2013.

The firm vide letter dated 17.10.2019 requested for revision of ad-hoc norms. The firm stated that they have not requested DGFT to amend the UOM as "Number" for the items which have UOM as "SET". Based on their requirement, they have only provided the break-up details. The firm has further stated that the quantity of material they have imported in terms of "Number" is same as that they have declared to DGFT earlier. Now, they have requested to revise Unit of Measurement (UoM).

The Committee reconsidered the case and noted the comments of **DPIIT** wherein it is stated that *earlier norms were recommended based on the information submitted by the firm at that time. Now, the firm has stated that at that time project was in initial stage and the exact details were not available with them. Now they have given the details as per actual. Hence, the norms have been revised.* In view of **DPIIT** comments, the Committee decided to **re-fix the ad-hoc norms** as per written comments of **DPIIT** vide U. O. No.: P-47011/390/2018-TSW dated 02.09.2020. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 58

Case No.: **53/2/80-ALC2/2016** M. No.: 7/80-ALC2/2020 dated 22.10.2020 Lic. No. /date: 0310795652 Date: 30.04.2015	**ALSTOM INDIA LIMITED**	**Status: Deferred**
HQ. No.: 01/80/050/00056/AM17/ RLA No.: 03/94/040/00060/AM16/	**Subject:** Request for fixation of ad-hoc norms	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **20/80-ALC2/2016 dated** 03.01.2017 due to non-submission of reply of deficiency letter dated 24.10.2016 raised by DHI.

The firm vide letter dated 28.09.2019 had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 11.03.2020 followed by a reminder on 23.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15days.

Case is deferred.

Sl. No. 59

Case No.: **58/12/80-ALC2/2014** M. No.: 7/80-ALC2/2020 dated 22.10.2020 Lic. No. /date: 3110064489 Date: 27.06.2014	**Kelvion India Pvt. Ltd.** **(Formerly Known as GEA ECOFLEX INDIA PVT. LTD.)**	**Status: Deferred**
HQ. No.: 01/80/050/00307/AM15/ RLA No.: 31/83/040/00082/AM15	**Subject:** Request for fixation of ad-hoc norms	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **3/80-ALC2/2015 dated** 12.05.2015 due to non-submission of reply of deficiency letter dated 07.10.2014.

The firm vide letter dated 02.11.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/15/2020-TSW dated 03.06.2020**:**

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).

3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.
4. Detailed calculation as to how the quality of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing etc.

Case is deferred.

Sl. No. 60

Case No.: **10/8/80-ALC2/2015**	**Kelvion India Pvt. Ltd. (Formerly Known as GEA ECOFLEX INDIA PVT. LTD.)**	**Status: Deferred**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0310795103 Date: 06.04.2015		
HQ. No.: 01/80/050/00116/AM16	**Subject:** Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 03/94/040/01169/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **20/80-ALC2/2015 dated** 05.01.2016 due to non-submission of reply of deficiency letter dated 22.09.2015 raised by DIPP.

The firm vide letter dated 02.11.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/15/2020-TSW dated 03.06.2020**:**

1. Weight of each Export Product.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Detailed calculation as to how the quality of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing etc.
4. Sheet layout diagram of the material indicating the wastage during blanking.
5. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.
6. Basis for the gross weight of 7.337Kgs for Blank Sheet supported by blank size of the plate (Component).

Case is deferred.

Sl. No. 61

Case No.: **39/22/80-ALC2/2014**	**Kelvion India Pvt. Ltd. (Formerly Known as GEA ECOFLEX INDIA PVT. LTD.)**	**Status: Deferred**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0310789333 Date: 17.09.2014		
HQ. No.: 01/80/050/00520/AM15/	**Subject:** Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 03/94/040/00580/AM15/		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **10/80-ALC2/2015 dated** 17.08.2015 due to non-submission of reply of deficiency letter dated 20.03.2015 raised by DIPP.

The firm vide letter dated 02.11.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/15/2020-TSW dated 03.06.2020**:**

1. Weight of each Export Product.
2. Detailed calculation as to how the quality of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing etc.
3. Blank size supported by size of component, separately for each component.
4. Sheet layout diagram of the material indicating the wastage during blanking.

Case is deferred.

Sl. No. 62

Case No.: **20/19/80-ALC2/2014**	**Kelvion India Pvt. Ltd. (Formerly Known as GEA ECOFLEX INDIA PVT. LTD.)**	**Status: Deferred**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0310788788 Date: 05.09.2014		
HQ. No.: 01/80/050/00454/AM15	**Subject:** Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 03/94/040/00415/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **4/80-ALC2/2015 dated** 26.05.2015 due to non-submission of reply of deficiency letter dated 09.02.2015 raised by DIPP.

The firm vide letter dated 02.11.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/15/2020-TSW dated 03.06.2020**:**

1. Weight of each Export Product.
2. Detailed calculation as to how the quality of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing etc.
3. Blank size supported by size of component, separately for each component.
4. Sheet layout diagram of the material indicating the wastage during blanking.

Case is deferred.

Sl. No. 63

Case No.: **4/8/80-ALC2/2018**	**CHIRAG UDYOG**	**Status: Deferred**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0510406909 Date: 19.06.2018		
HQ. No.: 01/80/050/00127/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Pending with **Tech-3**
RLA No.: 05/23/040/00141/AM19/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **10/80-ALC2/2019 dated** 11.09.2019 on the basis of inputs given by the Technical Authorities present in the meeting.

The firm vide letter dated 21.10.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 12.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Sl. No. 64

Case No.: **20/9/80-ALC2/2017**	**CORNING TECHNOLOGIES INDIA PVT. LTD.**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0510403029 Date: 05.06.2017		
HQ. No.: 01/80/050/00198/AM18/	**Subject:** Request for re-fixation of ad-hoc norms	Pending with **MeitY**
RLA No.: 05/23/040/00081/AM18/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **11/80-ALC2/2018 dated** 06.12.2018 as per the written comments of MeitY vide U. O. No. 17/ (18)/2017-IPHW dated 13.11.2018.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation forwarded to **MeitY** for examination of the case on 09.03.2020, 20.04.2020, 18.08.2020, 17.09.2020 & 06.10.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 65

Case No.: **25/14/80-ALC2/2018** M. No.: 7/80-ALC2/2020 dated 22.10.2020 Lic. No. /date: 0510386129 Date: 09.05.2014	**SPIROTECH HEAT EXCHANGERS PVT. LTD.**	**Status:** Deferred
HQ. No.: 01/80/050/00341/AM19 RLA No.: 05/24/040/00051/AM15/	**Subject:** Request for re-fixation of ad-hoc norms	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **14/80-ALC2/2018 dated** 20.02.2019 as per written comments of DPIIT vide F. No.: P-47011/24/2019-TSW dated 20.02.2019.

The firm vide letter dated 22.04.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/24/2019-TSW dated 23.04.2020**:**

1. To clarify, the fractional requirement of the import items at Sl. No. 5, 7 & 8 per unit of export item.
2. **For import items at Sl. No. 5, 7 & 8:** Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
3. **For import items at Sl. No. 5, 7 & 8:** Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables

Case is deferred.

Sl. No. 66

Case No.: **53/3/80-ALC2/2017** M. No.: 7/80-ALC2/2020 dated 22.10.2020 Lic. No. /date: 3110066640 Date: 29.03.2017	**GL&V INDIA PRIVATE LIMITED**	**Status:** Deferred
HQ. No.: 01/80/050/00053/AM18/ RLA No.: 31/83/040/00185/AM17	**Subject:** Request for fixation of ad-hoc norms	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **7/80-ALC2/2019 dated** 17.07.2019 due to non-submission of reply of deficiency letter dated 07.03.2019 raised by **Consultant (Tech-3).**

The firm vide letter dated 30.12.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 12.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Sl. No. 67

Case No.: **40/8/80-ALC2/2018** M. No.: 7/80-ALC2/2020 dated 22.10.2020 Lic. No. /date: 6110001499 Date: 16.04.2018	**SARA SAE PRIVATE LIMITED**	**Status:** Approved
HQ. No.: 01/80/050/00163/AM19 RLA No.: 61/24/040/00001/AM19	**Subject:** Request for fixation of ad-hoc norms	

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **15/80-ALC2/2019 dated** 15.11.2019 due to non-submission of reply of deficiency letter dated 06.05.2019 raised by MSME.

The firm vide letter dated 01.02.2020 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to **fix the ad-hoc norms** as per comments given by **MSME** via email dated 21.10.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84841090	Metal Seal Fx Body F/5-10k Torus III Connector Incoloy 825 Silver Plated 5.187 ID For Use W/Two Od S Seals	17 Number	73079990	X 1524 mm Long (-0/+2mm) of 180mm Diameter A 825 Peeled K12 Tolerance Bar (Dia 180mm Inconel 825 = 01 No. = 1524mm = 370.32Kg)	**210.23Kgs** inclusive of 319% wastage after affecting 50% recovery from scrap.

Note:

1. **Per unit weight of export product is 2.95 Kg.**
2. **The firm should import relevant items only.**

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 68

Case No.: **23/8/80-ALC2/2018**	**GE POWER INDIA LIMITED**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0310821275 Date: 28.05.2018		
HQ. No.: 01/80/050/00146/AM19	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 03/94/040/00164/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **4/80-ALC2/2019 dated** 22.05.2019 due to non-submission of reply of deficiency letter dated 28.12.2018 raised by DHI.

The firm vide letter dated 27.09.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was inadvertently forwarded to MSME who advised referring the case to **DHI** for examination. Hence, the Committee decided to forward the case to **DHI**.

Case is deferred.

Sl. No. 69

Case No.: **4/10/80-ALC2/2018**	**BHARAT HEAVY ELECTRICALS LIMITED**	**Status: Approved**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0410164525 Date: 24.07.2018		
HQ. No.: 01/80/050/00190/AM19	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 04/24/040/00061/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved (with deletion of items at Sl. No. 10 to 15) in Meeting No. 16/80-ALC2/2019 dated04.12.2019 on the recommendation of the representative of **DHI**.

The firm vide letter dated 02.01.2020 had stated that items at Sl. No 13 and 14 are imported, while item at Sl. No. 10, 11, 12, 15 are indigenously procured and hence requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted the comments of **DHI** wherein it is stated that the firm has requested for ratification of norms for deleted items. Therefore, as per comments of **DHI**, the Committee decided to **revise the ad-hoc norms** on **repeat basis** as approved for **AA No. 0410115603 dated 19.07.2010** as under:

1. Quantity of import item at Sl. No. 13 may be allowed with **5% wastage**.
2. Quantity of import item at Sl. No. 14 (**Only bloom**) may be allowed with **20% wastage**.

Note: The decision for rest of the import items shall remain unchanged as decided in Meeting No. 16/80-ALC2/2019 dated04.12.2019.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 70

Case No.: **48/1/80-ALC2/2019** **118/15/80-ALC2/2018**	**LMT TOOLS INDIA PRIVATE LIMITED**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 3110067349 Date: 12.03.2019 3110067025 Date: 06.04.2018		
HQ. No.: 01/80/050/00796/AM19 01/80/050/00460/AM19	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 31/83/040/00189/AM19 31/83/040/00001/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2019 dated 06.11.2019 as per written comments given by **Consultant (Tech-3).**

The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 17/80-ALC2/2019 dated 18.12.2019 as per written comments given by **Consultant (Tech-3).**

The firm vide letter dated 21.01.2020 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was forwarded to **Consultant (Tech-3)** on 20.07.2020 followed by a reminder on 21.08.2020 for examination of the case. Further, additional information received from the firm was sent to **Consultant (Tech-3)** on 12.10.2020 & 14.10.2020. However, the Consultant (Tech-3) informed that the case is under examination. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 71

Case No.: **13/8/80-ALC2/2018**	**S AND P ENTERPRISES**	**Status: Approved**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0410164514 Date: 20.07.2018		
HQ. No.: 01/80/050/00136/AM19	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 04/24/040/00088/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80-ALC2/2019dated24.04.2019 due to non-submission of reply of deficiency letter dated 12.11.2018 (Raised by MSME).

The firm vide their representation dated 14.11.2019 along with the reply of deficiency had requested to fix the ad-hoc norms. The Committee reconsidered the case and decided to **fix the ad-hoc norms** as per comments given by **MSME** as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	Auto Part Heat Insulator 420-001	9360 Number	1	68069000	Heat Insulator Mat 419-001	142.60 Kgs inclusive of 0.26% wastage.
2	87089900	Auto Part Heat Insulator 420-206	1865 Number	2	68069000	Heat Insulator Mat 419-003	237.30 Kgs inclusive of 0.20% wastage

Note:

1. **Per unit weight of Sl. No. 1 & 2 of export is 15.20 Gram & 127.00 Gram respectively.**
2. **The firm should import relevant items only.**

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 72

Case No.: **21/8/80-ALC2/2015**	**GESTEK ENGINEERING PRIVATE LIMITED**	**Status: Deferred**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0510394420 Date: 03.06.2015		
HQ. No.: 01/80/050/00127/AM16	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 05/23/040/00070/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **6/80-ALC2/2016** dated 21.06.2016 due to non-submission of reply of deficiency i.e. **documentary evidence in support of cost of indigenous inputs.**

The firm vide letter dated 29.07.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted the comments of **DPIIT** wherein it is stated that *the firm earlier informed that import items namely Oxygen Generator, Intelli Control & Oxygen monitor for Oxygen generator are fitted with indigenous items like filter, air receiver, buffer vessel, storage tank & interconnecting piping, valves & instruments etc. to make a functional oxygen plant and that the value of the indigenous item is Rs. 14,66,378. As the value of imported and indigenous inputs in export item is more than FoB value of exports and earlier the NC requested from the firm to submit documentary evidence in support of cost of indigenous inputs.* In view of **DPIIT** comments, the Committee decided to again ask the party, how the FOB value of export comes out to be lesser than that of the total value of imported and indigenous items. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 73

Case No.: **21/14/80-ALC2/2018**	**MANN AND HUMMEL FILTER PVT. LTD.**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0710110190 Date: 29.07.2016		
HQ. No.: 01/80/050/00337/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Pending with **DHI**
RLA No.: 07/24/040/00144/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **14/80-ALC2/2018 dated** 20.02.2019 on the recommendation of representative of **DHI.**

The firm vide letter dated 18.12.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was forward to **DHI** on 06.10.2020 for examination & comments. However, no comments have been received yet. Hence, the committee decided to wait for the comments.

Case is deferred.

Sl. No. 74

Case No.: **15/19/80-ALC2/2014**	**DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0410159541 Date: 08.10.2014		
HQ. No.: 01/80/050/00449/AM15	**Subject:** Request for re-fixation of ad-hoc norms	Pending with **DHI**
RLA No.: 04/24/040/00141/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **16/80-ALC2/2015 dated** 10.11.2015 as per written of **DHI** vide their UO Note No. 3(157)/14-TSW(B) dated 13.11.2015.

The firm vide letter dated 13.09.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was forward to **DHI** on 06.10.2020 for examination & comments. However, no comments have been received yet. Hence, the committee decided to wait for the comments.

Case is deferred.

Sl. No. 75

Case No.: **19/3/80-ALC2/2018**	**MVM SOLAR PVT. LTD.**	**Status: Approved**
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0710111072 Dated 03.02.2017		
HQ. No.: 01/80/050/00019/AM19	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00349/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **05/80 dated**06.06.2019 due to non-submission of reply of deficiency letter raised by **MSME.**

The firm vide letter dated 24.01.2020 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to **fix the ad-hoc norms** as per comments of **MSME** as under:

1. Per unit weight of 360 t/inch, 250 t/inch & 280 t/inch SS cloth mesh is 0.043 Kg/Sqm, 0.11 Kg/Sqm and 0.15 kg/sqm respectively.
2. Relevant import item at Sl. No. 1 may be allowed **as applied** inclusive of 43.50% wastage.
3. Relevant import item at Sl. No. 2 may be allowed as 240 Sq. mtr inclusive of 42.80% wastage.
4. Relevant import item at Sl. No. 3 may be allowed as 94.5 Sq. mtr inclusive of 42.80% wastage.
5. Relevant import item at Sl. No. 4 may be allowed as 5497.7 Sq. mtr inclusive of 81.70% wastage.
6. Relevant import item at Sl. No. 5 may be allowed **as per GN-4**.
7. Relevant import item at Sl. No. 6 may be allowed @ upto 5% of fob value.
8. Relevant import item at Sl. No. 7 may be allowed @ upto 5% of FoB value.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 76

Case No.: **34/2/80-ALC2/2016**	**TPP BOILERS PVT. LTD**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0310801039 Dated 15.12.2015		
HQ. No.: 01/80/050/00037/AM17	**Subject:** Request for fixation of ad-hoc norms	Pending with **DHI**
RLA No.: 03/95/040/00696/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **02/80 dated** 26.04.2016as per comments of **DHI.**

The firm vide letter dated 29.07.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was forward to **DHI** on 07.10.2020 for examination & comments. However, no comments have been received yet. Hence, the committee decided to wait for the comments.

Case is deferred.

Sl. No. 77

Case No.: **39/27/80-ALC2/2011**	**Bharat Heavy Electricals Limited**	**Status:** Rejected
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 6110000728 Dated 27.12.2011		
HQ. No.: 01/80/050/00572/AM12/	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 61/24/040/00055/AM12		

Decision: The Committee considered the case as per the agenda and noted the following older decisions:

i) **Meeting No. 27/80 dated20.03.2012:** For 1 Unit, import items at Sl. No. 217 to 233 were deleted owing to their Capital Goods nature.
ii) **Meeting No. 14/80 dated 01.10.2013:** Amended earlier decision and allowed all items except import items at Sl. No. 217-219 and 228-230. (Six items were not allowed in terms of Policy Circular No. 50 dated 28.12.2011.)
iii) **Meeting No. 05/80 dated 09.06.2015:** Committee reconsidered the case and decided that since the deleted items are (BTGs) finished goods and not components/raw materials as claimed by firm, so could not be admissible as per Circular No. 50 dated 28.12.2011.
iv) **Meeting No. 14/80 dated 19.12.2017:** On firm's request, Committee reconsidered the case and referred the matter to Policy Relaxation Committee.
v) **PRC in their Meeting 17/AM19 dated 25.09.2018:** Referred the issue to Policy Division 4 for examination and comments.
vi.) **The Policy Interpretation Committee** in its meeting held on 09.06.2020 has decided that such supplies would be admissible as deemed export and also eligible for advance authorization.
vii.) **Policy-VI division** vide their letter dated has stated that the cases of the firm were placed by NC-2 before the PIC in its meeting held on 16.07.2019 wherein a decision has been taken. PC-4/NC-1 may take similar action for a decision in this matter.

The firm has requested for re-fixation of ad-hoc norms for six import items at Sl. No. 217, 218, 219, 228, 229 & 230 and grant of deemed export benefits against the above six items. The Committee reconsidered the case and observed that the items in this case are different from that in the cases taken up in the PRC. Here the items are Turbine, Generator and Tools. The committee observed that Turbine and Generator are capital Goods fitted as it is and the tools are for assembly. Hence these items are not to be allowed. Therefore the case stands rejected.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 78

Case No.: **42/5/80-ALC2/2017**	**PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT. LTD.**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0710108948 Dated 26.10.2015		
HQ. No.: 01/80/050/00103/AM18	**Subject:** Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 07/24/040/00192/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **17/80 dated**19.12.2017 on the ground that the firm wanted to import Sheets / Plates/ Rods/ Bars etc. and no co-correlation was established with import /export item. Sheets and plates cannot be machined, and no specific input

items have been claimed.

The firm vide letter dated 24.08.2020 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/136/2020-TSW dated 12.10.2020**:**

1. Specific name(s) of export items at Sl. No. 1, 2 & 3, as the existing names of the export items namely, machined parts of Tungsten, Molybdenum & Tantalum for Semiconductor Industry, is very generic.
2. Specific name(s) of import items at Sl. No. 1, 2 & 3, as the existing description of import items, is very generic.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
7. Sale price of Tungsten, Molybdenum & Tantalum scrap generated during the manufacturing process, supported by documentary evidence like copies of sale invoices.

Case is deferred.

Sl. No. 79

M. No.: 7/80-ALC2/2020 dated 22.10.2020	**GEA Process Engineering,** Vadodara	**Status:** Deferred
HQ. No.: 01/80/162/AM09/	**Subject:** Request for fixation of ad-hoc norms in respect of 26 export product	

Decision: The firm has stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. KASEZ/100%EOU/II/08/09-10/11623 dated 23.11.2009 are the Member of EPC for EOUs and KSEZs. The firm has stated that the company is an EOU unit and it is registered with Kandla Special Economic Zone (KASEZ) and there is a requirement by KASEZ that EOU unit needs to fix the norms of its export product.

The firm vide their representation dated 11.01.2020 has requested for fixation of input/output Norms for the import/export products. The Committee considered the case and noted that a copy of application was sent to **MSME** on 08.09.2020 for examination of the case. However, the representative of **MSME** requested to send again the complete set of application to examine the case. Therefore, the Committee decided to **send again the complete set of application** to **MSME** for examination of the case.

Case is deferred.

Sl. No. 80

Case No.: **19/11/80-ALC2/2018**	**ICEM ENGINEERING COMPANY PRIVATE LIMITED**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0310822939 Dated 09.08.2018		
HQ. No.: 01/80/050/00210/AM19	**Subject:** Request for fixation of ad-hoc norms	Pending with **Tech-3**
RLA No.: 03/94/040/00306/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **23/80 dated**13.03.2020 due to non-submission of reply of deficiency letter raised by **Consultant (Tech-3).**

The firm vide letter dated 19.08.2020 furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was forward to **Consultant (Tech-3)** on 16.10.2020 for examination & comments. However, no comments have been received yet. Hence, the committee decided to wait for the comments.

Case is deferred.

Sl. No. 81

Case No.: **26/20/80-ALC2/2017**	**ICEM ENGINEERING COMPANY PRIVATE LIMITED**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0310817800 Dated 15.12.2017		
HQ. No.: 01/80/050/00390/AM18	**Subject:** Request for fixation of ad-hoc norms	Pending with **Tech-3**
RLA No.: 03/94/040/00742/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **23/80 dated**13.03.2020 due to non-submission of reply of deficiency letter raised by **Consultant (Tech-3).** The firm vide letter dated 19.08.2020 furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was forward to **Consultant (Tech-3)** on 16.10.2020 for examination & comments. However, no comments have been received yet. Hence, the committee decided to wait for the comments. Case is deferred.		

Sl. No. 82

Case No.: **1/16/80-ALC2/2015**	**GARDNER AEROSPACE PRANITA PRIVATE LIMITED**	**Status:** Deferred
M. No.: 7/80-ALC2/2020 dated 22.10.2020		
Lic. No. /date: 0710108718 Dated 11.09.2015		
HQ. No.: 01/80/050/00286/AM16	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00176/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **16/80-ALC2/2019 dated** 04.12.2019 due to non-submission of reply of deficiency letter raised by **MSME.** The firm vide email dated 31.08.2020 furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to **MSME** for examination & comments. Case is deferred.		

****

46
7/80

Government of India
Director General of Foreign Trade

Case No 46

DGFT UO No. 01/80/50/191/AM-20/DES-I/1618 dated 18.12.2019

Advance Authorization No. 0310832178 dated 11.10.2019

M/s GODREJ BOYCE MFG CO LTD, Mumbai.

The following Quantity of items of import may be allowed against export:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Quantity to be allowed
93059100	**Mini Production Dyads**: Length 7.7 Meter, Diameter 0.56 meter. Net Weight of Steel: 40,025.00 Kgs STL PLT CS AS3678 Gr 250: 38880.00 Kg STL PLT CS AS3678Gr350: 91.00 Kgs STL PLT CS AS1548 PT-460NR: 1926 Kgs	32 Nos	72089000	Carbon Steel Plate (CSP) AS 3678 Gr 250	6% on net weight of CSP AS3678 Gr 250 in the export of 32 Nos Mini Production Dyads.
			72089000	Carbon Steel Plate AS 3678 Gr 350	52% on net weight of CSP AS3678 Gr 350 in the export of 32 Nos Mini Production Dyads.
			72089000	Carbon Steel Plate AS 1548 Gr –PT 460NR	50% on net weight of CSP AS1548 Gr –PT 460NR in the export of 32 Nos Mini Production Dyads.
93059100	**Maxi Production Dyads**: Length 9.8 Meter, Diameter 1.4meter. Net Weight of Steel: 273,524.00 Kgs STL PLT CS AS3678 Gr 250: 2,48,396.00 Kg STL PLT CS AS1548 PT-460NR: 24,460.00 Kgs STL PLT CS Alloy BS80: 668 Kgs	32 Nos	72089000	Carbon Steel Plate (CSP) AS 3678 Gr 250	7% on net weight of CSP AS3678 Gr 250 in the export of 32 Nos Maxi Production Dyads.
			72089000	Carbon Steel Plate AS 1548 Gr –PT 460NR	18% on net weight of CSP AS1548 Gr –PT 460NR in the export of 32 Nos Maxi Production Dyads.
			72089000	Carbon Steel Plate BIS Alloy80	38% on net weight of CSP BIS Alloy 80. in the export of 32 Nos Maxi Production Dyads.

Note: As per the statement furnished by the applicant, Proto Mini and Maxi Dyads has been manufactured by duty paid Steel Plates.

Bhatnagar

(S.K. Bhatnager)
TC(SKB)
23.10.2020

Shri Pranav Upadhayay
Asstt Director, NC-I

156-157
7-80

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Micron Instrument Private Limited, (A.A. No. 0510414517 dated 30.06.2020 & A.A. No. 0510414518 dated 30.06.2020)

Reference:- D.G.F.T. F. No.01/80/050/00498/AM21/
D.G.F.T. F. No.01/80/050/00499/AM21/

DGFT(DES-1) may kindly refer to their e-mail dated 14th September 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.As. In this connection, the undersigned is directed to say that the instant AAs may be ratified as under:

Case:1 A.A. No. 0510414517 dated 30.06.2020

1. Net weight of export item may be specified as 205 Kgs.
2. Quantity of import item may be allowed as 890.8 Kgs. as 4.345 Kgs/Kg. content in the export product after taking 6% recovery from the scrap.

Case:2 A.A. No. 0510414518 dated 30.06.2020

1. Net weight of export item may be specified as 559.12 Kgs.
2. Quantity of import item may be allowed as 1683 Kgs. as 3.01 Kgs/Kg. content in the export product after taking 6% recovery from the scrap.

Norms Committee may take a view.

12/10/20

(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47012/15/2020-TSW dated 12.10.2020

159
7/80

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Frizair Private limited(A.A. No.0910068919 dated 30.06.2020).
Reference: - DGFT F. No. 01/80/050/00501/AM21

DGFT(DES-1) may kindly refer to their e-mail dated 14th September 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs. /Kg. content in the export products as per SION C-1175.
2. Quantity of import item at Sl. No. 2 may be allowed as 1.01 Kgs. /Kg. content in the export products taking clue from SION C-1175.
3. Quantity of import item at Sl. No. 3 may be allowed as 1.02 Kgs. /Kg. content in the export products as per SION C-1175.
4. Quantity of import item at Sl. No. 4 may be allowed upto 0.5% of FOB value of export as per SION C-1175.
5. Import item at Sl. No. 5 may be allowed on net to net basis with accountability clause.

Norms Committee may take a view.

23/09/2020

(S.K. Jain)
Development Officer
Tel.23063166
Email-sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/63/2020-TSW dated 23.09.2020

File No.P-47011/390/2018-TSW

M-16
7-80

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Bharat Heavy Electrical Limited, A.A. No.0410112044 dated 02.03.2010
Reference: - DGFT F.No.01/80/050/00819/AM10/DES-1

DGFT(DES-2) may kindly refer to their E-mail dated 23rd July 2020 forwarding firm's reply for amendment of norms. In this connection, the undersigned is directed to say that for the purpose of redemption of A.A., the following modifications may be made in the ratified norms:

1. Import items at Sl.No.3, 6 to 14, 16, 17 and 22 may be deleted as not imported by the firm.
2. Quantity of import item at Sl.No.1 may be allowed as 684 Sets (14362 Kgs.) on net to net basis with accountability clause.
3. Quantity of import item at Sl.No.2 may be allowed as 94 Sets(19552 Kgs.) on net to net basis with accountability clause.
4. Quantity of import item at Sl.No.4 may be allowed as 3 Sets (6840 Kgs.) on net to net basis with accountability clause.
5. Quantity of import item at Sl.No.5 may be allowed as 3 Sets(4626 Kgs.) on net to net basis with accountability clause.
6. Quantity of import item at Sl.No.15 may be allowed as 1 Set (91 Kgs.) on net to net basis with accountability clause.
7. Quantity of import item at Sl.No.18 may be allowed as 1 Set (549 Kgs.) on net to net basis with accountability clause.
8. Quantity of import item at Sl.No.19 may be allowed as 1 Set (1508 Kgs.) on net to net basis with accountability clause.
9. Quantity of import item at Sl.No.20 may be allowed as 1 Set (523 Kgs.) on net to net basis with accountability clause.
10. Quantity of import item at Sl.No.21 may be allowed as 1 Set (51 Kgs.) on net to net basis with accountability clause.

Earlier norms were recommended based on the information submitted by the firm at that time. Now the firm has stated that at that time project was in the initial stage and the exact details were not available with them. Now they have given the details as per actuals.

Norms Committee may take a view.

02/09/2020

(S.K.Jain)
Development Officer
Tel.23063166
E-mail- sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/390/2018-TSW dated 02.09.2020